

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**SHRIVALLABH PITTIE RESEARCH AND TRAINING PRIVATE LIMITED OPERATING**  
**IN TEXTILE INDUSTRY AT JHALAWAR, RAJASTHAN**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS |                                                                                                                                                                                            |                                                                                              |
|----------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------|
| 1.                   | Name of the corporate debtor along with PAN/ CIN/ LLP No.                                                                                                                                  | Shrivallabh Pittie Research and Training Private Limited<br>U26960MH2012PTC235199            |
| 2.                   | Address of the registered office                                                                                                                                                           | 97, Maker Tower F Cuffe Parade, Mumbai City, Mumbai, Maharashtra, India, 400005              |
| 3.                   | URL of website                                                                                                                                                                             | No Website Available                                                                         |
| 4.                   | Details of place where majority of fixed assets are located                                                                                                                                | Jhalawar, Rajasthan                                                                          |
| 5.                   | Installed capacity of main products/ services                                                                                                                                              | Not Known                                                                                    |
| 6.                   | Quantity and value of main products/ services sold in last financial year                                                                                                                  | NA                                                                                           |
| 7.                   | Number of employees/ workmen                                                                                                                                                               | Not Known                                                                                    |
| 8.                   | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL: | Interested parties can obtain required information by sending email to: ip.cirpsvp@gmail.com |
| 9.                   | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:                                                                                              | Interested parties can obtain required information by sending email to: ip.cirpsvp@gmail.com |
| 10..                 | Last date for receipt of expression of interest                                                                                                                                            | 3 <sup>rd</sup> November 2026                                                                |
| 11.                  | Date of issue of provisional list of prospective resolution applicants                                                                                                                     | 9 <sup>th</sup> November 2026                                                                |
| 12.                  | Last date for submission of objections to provisional list                                                                                                                                 | 14 <sup>th</sup> November 2026                                                               |
| 13.                  | Date of issue of final list of prospective resolution applicants                                                                                                                           | 17 <sup>th</sup> November 2026                                                               |
| 14.                  | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants                                                           | 19 <sup>th</sup> November 2026                                                               |
| 15.                  | Last date for submission of resolution plans                                                                                                                                               | 19 <sup>th</sup> December 2026                                                               |
| 16.                  | Process email id to submit Expression of Interest                                                                                                                                          | ip.cirpsvp@gmail.com                                                                         |
| 17.                  | Details of the corporate debtor's registration status as MSME                                                                                                                              | Not registered                                                                               |

Sd/-

**Date: 19<sup>th</sup> October 2026**  
**Place: Surat**

**CA Sunil Kumar Kabra**  
**Deemed RP of Shrivallabh Pittie Research and Training Pvt. Ltd.**  
 IBBI Registration No.: IBBI/IPA-001/IP-P01011/2017-18/11662  
 301, 3rd Floor, Reegus Business Center, New Citylight Road,  
 Above Mercedes-Benz Showroom, Bharthana-Vesu, Surat-395007



**The Kerala Minerals and Metals Ltd**  
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583  
Phone: 0476-2651215 to 217 e-mail: md@kmmi.com

**TENDER NOTICE**  
For more details please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or [www.kmmi.com](http://www.kmmi.com)

| No. | Tender ID          | Item                                                                  |
|-----|--------------------|-----------------------------------------------------------------------|
| 1.  | 2026_KMML_880231_1 | Fabrication & Supply of Radiant Coil Assembly                         |
| 2.  | 2026_KMML_880340_1 | Self-Aligning Bearing with Dust Cap and Lid for Rotary Globe Digester |
| 3.  | 2026_KMML_880184_1 | Supply of Gear Box                                                    |
| 4.  | 2026_KMML_880692_1 | Supply Pipe seamless CS                                               |
| 5.  | 2026_KMML_880691   | Iron Oxide Brick making in KMML                                       |

Chavara 17.10.2026  
Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**NOTICE OF LOSS OF SHARE CERTIFICATE**  
Notice is hereby given that the following equity share certificate(s) of **Grasim Industries Limited (CIN: L1724MP1947PL0000410)** is reported to be lost or misplaced and the holder/claimant thereof have applied for issuance of duplicate share certificate(s) in lieu thereof.

| S. No. | Name of the shareholders                                                                             | Name of the company and Folio No.      | Certificate No(s). | Distinctive No(s).                | No. of Equity Shares | Face Value |
|--------|------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------|-----------------------------------|----------------------|------------|
| 1      | Shyam Pahlajrai Bhatia (Deceased), Bharat Shyam Bhatia (Surviving) & Kanak Baliram Bhatia (Deceased) | Grasim Industries Limited (GRA0310426) |                    | 3310426<br>655222706<br>655223196 | 495                  | 2          |

Date : 19.10.2026  
Name of the Holder: **Bharat Shyam Bhatia**

**PUBLIC NOTICE**  
**TO WHOMSOEVER IT MAY CONCERN**  
This is to inform the General Public that following share certificate of **Ambuja Cements Limited** having its Registered Office at **Adani Corporate House, Shantigram, SG, Highway, Khodiyar, Ahmedabad 382421**, Gujarat registered in the name of the following Shareholders have been lost by them.

| Sr No. | Name of the Shareholder(s)             | Folio No. | Certificate No. | Distinctive Number(s)                            | No. of Shares with face value      |
|--------|----------------------------------------|-----------|-----------------|--------------------------------------------------|------------------------------------|
| 1.     | Lakhi Tulsidas Dengra and Janki Dengra | L05145    | 10273           | 11545881 - 11547120 and<br>906440025 - 906440644 | 1860 equity shares of Rs. 2/- each |

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUF G Intime India Pvt. Ltd., C 101, 247 Park, L.B.S. Marg, Vikhroli (west), Mumbai, Maharashtra 400083** Tel: 022 4918 6270 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : 19.10.2026  
Date : MUMBAI  
Name of the Claimant: **Manish Lakhmichand Chingra**

**NOTICE INVITING E-TENDER**  
Gujarat Energy Limited (GEL), desires to invite bids against Tender(s) under two bid system through e-tendering portal from eligible and interested parties for the following categories:

| Tender ID | Tender Description                                                                                                   |
|-----------|----------------------------------------------------------------------------------------------------------------------|
| 354845    | Mechanical Works for CNG Stations/LCNG Stations across GEL operating locations                                       |
| 354893    | Maintenance activity in Existing/Upcoming CNG/LCNG Stations in Madhya Pradesh, Rajasthan as well as Punjab & Haryana |
| 355683    | Proposal for Sale of Gas from CB-ONN-2000/1 Block                                                                    |
| 356230    | Rate Contract For Supply of Leak Surveyor with Comprehensive AMC Across GEL                                          |
| 356314    | Hiring of Work Over Rig Services on Firm & Callout Basis in GEL operated Blocks                                      |

Interested bidders can access the Tender Documents and related updates on <https://gettender.nprocure.com> and <https://www.gujarat-energy.com/gil-current-tender/>, interested bidders are advised to regularly visit above websites to stay updated on the aforementioned tender.

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**INVITATION FOR EXPRESSION OF INTEREST FOR SHRIVALLAB PITTEE RESEARCH AND TRAINING PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT JHALAWAR, RAJASTHAN**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| S. NO. | RELEVANT PARTICULARS                                                                                                                                                                                                                                                                    |
|--------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.     | Name of the corporate debtor along with PAN/ CIN/ LLP No. Shrivallabh Pittee Research and Training Private Limited U26900MH2012PTC235199                                                                                                                                                |
| 2.     | Address of the registered office. 97, Maker Tower F Cuffe Parade, Mumbai City, Mumbai, Maharashtra, India, 400005                                                                                                                                                                       |
| 3.     | URL of website No Website Available                                                                                                                                                                                                                                                     |
| 4.     | Details of place where majority of fixed assets are located Jhalawar, Rajasthan                                                                                                                                                                                                         |
| 5.     | Installed capacity of main products/ services Not Known                                                                                                                                                                                                                                 |
| 6.     | Quantity and value of main products/ services sold in last financial year NA                                                                                                                                                                                                            |
| 7.     | Number of employees/ workmen Not Known                                                                                                                                                                                                                                                  |
| 8.     | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL: Interested parties can obtain required information by sending email to: ip.cirpsvp@gmail.com |
| 9.     | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Interested parties can obtain required information by sending email to: ip.cirpsvp@gmail.com                                                                                              |
| 10.    | Last date for receipt of expression of interest 3rd November 2026                                                                                                                                                                                                                       |
| 11.    | Date of issue of provisional list of prospective resolution applicants 9th November 2026                                                                                                                                                                                                |
| 12.    | Last date for submission of objections to provisional list 14th November 2026                                                                                                                                                                                                           |
| 13.    | Date of issue of final list of prospective resolution applicants 17th November 2026                                                                                                                                                                                                     |
| 14.    | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 19th November 2026                                                                                                                                     |
| 15.    | Last date for submission of resolution plans 19th December 2026                                                                                                                                                                                                                         |
| 16.    | Process email id to submit Expression of Interest ip.cirpsvp@gmail.com                                                                                                                                                                                                                  |
| 17.    | Details of the corporate debtor's registration status as MSME Not registered                                                                                                                                                                                                            |

Date: 19th October 2026  
Place: Surat  
CA Sunil Kumar Kabra  
Deemed RP of Shrivallabh Pittee Research and Training Pvt. Ltd. (BBI Registration No. - IBB/IIPA-001/1P-P01011/2017-18/11662, 301, 3rd Floor, Reegus Business Center, New Citylight Road, Above Mercedes-Benz Showroom, Bharthana-Vesu, Surat-395007

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This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer ("LOF") dated October 08, 2026 filed with the Securities and Exchange Board of India ("SEBI") and the Stock Exchange namely BSE Limited ("BSE").



**CONTINENTAL CONTROLS LIMITED**  
CIN: L66110MH1995PLC086040  
Registered Office : Plot No. A 356/357, Road No-26, Wagle Industrial Estate, MIDC, Thane-400604, Maharashtra, India. | Tel : No. 022-4184 2289;  
E-mail: [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in) | Website: [www.continentalcontrol.in](http://www.continentalcontrol.in) ;  
Contact Person: Anushree Tekrival, Company Secretary and Compliance Officer



Please scan the QR Code to view the LOF

**OUR PROMOTERS: ONE LIFE CAPITAL ADVISORS LIMITED**  
**FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF CONTINENTAL CONTROLS LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY**  
**WE HEREBY CONFIRM THAT NONE OF OUT PROMOTERS OR DIRECTORS IS A WILFUL DEFAULTER AS ON THE DATE OF LETTER OF OFFER**

ISSUE OF UPTO 1,96,68,019\* FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10/- EACH RIGHTS EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING UPTO ₹ 1966.80 LAKHS\* ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 16 (SIXTEEN) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE. THAT IS ON OCTOBER 14, 2026 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS ₹ 10/- WHICH IS EQUAL TO THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE SECTION TITLED "TERMS OF THE ISSUE" ON PAGE 72 OF THE LETTER OF OFFER.  
\*Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

| NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY |                                                              |                          |
|-----------------------------------------------------------|--------------------------------------------------------------|--------------------------|
| ISSUE PROGRAMME                                           |                                                              |                          |
| ISSUE OPENS ON                                            | LAST DATE FOR ON-MARKET RENUNCIATION OF RIGHTS ENTITLEMENTS* | ISSUE CLOSES ON**        |
| Friday, October 23, 2026                                  | Monday, October 26, 2026                                     | Friday, October 30, 2026 |

\*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.  
\*\*No withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

|       |                                                                                                                                                                                                                                    |
|-------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| ASBA* | Simple, Safe, Smart way of Application - Make use of it!!!<br>*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. |
|-------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**SPECIFIC INVESTORS:** Our Promoters/Promoter Group have confirmed that they will not be renouncing their respective Rights Entitlements in favour of any specific investor(s). Further, the company confirms that the company will not allot any under-subscribed portion of the issue in terms of Regulation 90(2)(d) of the SEBI ICDR Regulations to any specific investors identified by the Company, as per Regulation 84(1)(v)(ii) of the SEBI ICDR Regulations.

#### FACILITIES FOR APPLICATION IN THIS ISSUE

In accordance with Regulation 76 of SEBI ICDR Regulations, the SEBI Master Circular, and ASBA Circulars, all investors desiring to make an application in this Issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such applications before making their application through ASBA. For details, please see "Making of an Application through the ASBA process" on page 74 of the Letter of Offer.

Please note that subject to SCSBs complying with the requirements of SEBI Circular No. CIR/CFD/DIL/1/2013 dated September 25, 2012 within the periods stipulated therein, Applications may be submitted at Designated Branches of the SCSBs. Further, in terms of the SEBI Circular CIR/CFD/DIL/1/2013 dated January 2, 2013, it is clarified that for making Applications by SCSBs on their own account using ASBA facility, each such SCSBs should have a separate account in its own name with any other SEBI Registered SCSB(s). Such account shall be used solely for the purpose of making Application in the Issue and clear demarcated funds should be available in such account for Applications.

#### CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS:

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only.

**Pursuant to the provisions of the SEBI ICDR Regulations and other applicable laws, Rights Entitlements have been credited to the demat account of the eligible equity shareholders ("RE Holders") under the ISIN: INE545B20014 on or about October 19, 2026.**

RE holders can apply for Rights Issue or renounce the REs in full or in part. The renunciation can be done using the secondary market platform of the Stock Exchanges (the "on Market Renunciation") or through an offer market transfer (the "Off Market Renunciation") within the timeline mentioned in the table above.

**PLEASE NOTE THAT CREDIT OF RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE INVESTORS TO THE RIGHTS EQUITY SHARES AND INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS EQUITY SHARES ON OR BEFORE THE ISSUE CLOSING DATE BY MAKING FULL PAYMENT TOWARDS SHARES APPLIED. FOR FURTHER DETAILS, PLEASE SEE "ISSUE INFORMATION ON PAGE 72 OF THE LETTER OF OFFER.**

**PLEASE NOTE THAT THE RIGHTS ENTITLEMENTS WHICH ARE NEITHER RENOUNCED NOR SUBSCRIBED BY THE INVESTORS ON OR BEFORE THE ISSUE CLOSING DATE SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSURE.**

Please note that our Company has opened a separate demat escrow account (namely, CONTINENTAL CONTROLS LIMITED) ("Demat Escrow Account") and has credited the Rights Entitlements on the basis of the Equity Shares: (a) held by Eligible Equity Shareholders which are held in physical form as on Record Date; or (b) which are held in the account of the Investor Education Protection Fund ("IEPF") authority; or (c) of the Eligible Equity Shareholder whose demat accounts are frozen or where the Equity Shares are lying in the unclaimed / suspense escrow account/ demat suspense account (including those pursuant to Regulation 39 of the SEBI ICDR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date or where Equity Shares have been kept in abeyance or where entitlement certificate has been issued or where instruction has been issued for stopping issue or transfer or where letter of confirmation lying in escrow account; or (d) where credit of the Rights Entitlements have returned/reversed/failed for any reason or (e) where ownership is currently under dispute, including court or any regulatory proceedings or where legal notices have been issued, if any or (f) such other cases where our Company is unable to credit Rights Entitlements for any other reasons. Please also note that our Company has credited Rights Entitlements to the Demat Suspense Account, on the basis of information available with our Company and to serve the interest of relevant Eligible Equity Shareholders to provide them with a reasonable opportunity to participate in the Issue. The credit of the Rights Entitlements to the Demat Suspense Account by our Company does not create any right in favour of the relevant Eligible Equity Shareholders for transfer of Rights Entitlement to their demat account or to receive any Equity Shares in the Issue.

With respect to the Rights Entitlements credited to the Demat Suspense Account, the Eligible Equity Shareholders are requested to provide relevant details/documents as acceptable to our Company or the Registrar (such as applicable regulatory approvals, self-attested PAN and client master sheet of demat account, details/records confirming the legal and beneficial ownership of their respective Equity Shares, etc.) to our Company or the Registrar not later than two clear Working Days prior to the Issue Closing Date, i.e., by October 30, 2026, to enable credit of their Rights Entitlements by way of transfer from the Demat Suspense Account to their demat account at least one day before the Issue Closing Date, to enable such Eligible Equity Shareholders to make an application in this issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard.

Such Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to our Company or the Registrar accounts active to facilitate the aforementioned transfer. In the event that the Eligible Equity Shareholders are not able to provide relevant details to our Company or the Registrar by the end of two clear Working Days prior to the Issue Closing Date, Rights Entitlements credited to the Demat Suspense Account shall lapse and extinguish in due course and such Eligible Equity Shareholder shall not have any claim against our Company and our Company shall not be liable to any such Eligible Equity Shareholder in any form or manner.

#### COMPLETION OF DISPATCH OF ISSUE MATERIAL

The dispatch of the Application Form, Letter of Offer dated October 08, 2026 and RE Entitlement letter ("Issue Material") has been completed on October 17, 2026 for dispatch through email and Speed Post (Non-Email), as confirmed by the RTA. In case of Eligible Equity Shareholders who have provided their valid e-mail address to our Company, the Issue Material has been sent to their e-mail address and in cases where Eligible Equity Shareholders have not provided their e-mail address, then the Issue Materials, as applicable has been physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

**PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS:** Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form to the Designated Branch of the SCSB or online/electronic Application through the website of the SCSBs (if made available by such SCSB) for authorising such SCSB to block Application Money payable on the Application in their respective ASBA Accounts. Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For the list of banks which have been notified by SEBI to act as SCSBs for the ASBA process, please refer to <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intMid=34>

**APPLICATIONS ON PLAIN PAPER UNDER ASBA PROCESS:** An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCSBs. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to the Issue on plain paper with the same details as per the Application Form that is available on the website of the Registrar, the Stock Exchanges. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCSB for authorising such SCSB to block Application Money in the said bank account maintained with the same SCSB. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address. Please note that in terms of Regulation 78 of SEBI ICDR Regulations, the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCSB before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being Continental Controls Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Folio number (in case of Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date)/DP and Client ID in which RE held;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to the Issue;
- Number of Equity Shares held as on Record Date;
- Allotment option - only dematerialised form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for within the Rights Entitlements;
- Number of Additional Rights Equity Shares applied for, if any (applicable only if entire Rights Entitlements have been applied for);
- Total number of Rights Equity Shares applied for;
- Total amount paid at the rate of Rs. 10/- per Rights Equity Share;

- Details of the ASBA Account such as the SCSB account number, name, address and branch of the relevant SCSB;
- In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCSB with which the account is maintained;
- Authorisation to the Designated Branch of the SCSB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSB); and
- All such Eligible Equity Shareholders shall be deemed to have made the representations, warranties and agreements set forth in "Restrictions on Foreign Ownership of Indian Securities" on page 100, of the Letter of Offer and shall include the following:  
"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/We understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/We understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/We understand this application should not be forwarded to or transmitted in or to the United States at any time. I/We confirm that I/We are not in the United States and understand that neither us, nor the Registrar, or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of our residence.

I/We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.

I/We hereby make representations, warranties and agreements set forth herein.

I/We acknowledge that the Company, its affiliates and others will rely upon the truth and accuracy of the foregoing representations, warranties and agreements set forth therein."

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at [www.purvashare.com](http://www.purvashare.com). Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCSB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

If the shareholders make an application using the Application Form as well as plain paper, both the application shall be liable to be rejected at the options of our Company.

**OVERSEAS SHAREHOLDERS:** The distribution of the Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter ("Issue Materials") and the issue of Rights Entitlements and Equity Shares on a rights basis to persons in certain jurisdictions outside India is restricted by legal requirements prevailing in those jurisdictions. Persons into whose possession this Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter may come are required to inform themselves about and observe such restrictions. For more details see "Restrictions on Purchases and Resales" beginning on page 101 of the Letter of Offer. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders of our Company and will dispatch the Letter of Offer, Application Form and the Rights Entitlement Letter only to Eligible Equity Shareholders only to their valid e-mail addresses who have provided an Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Securities is permitted under laws of such jurisdictions and does not result in and may not be construed as, a public offering in such jurisdictions. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Issue material is sent only to their valid e-mail address, and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Issue material is dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Investors can also access the Letter of Offer, and the Application Form from the websites of the Registrar to the Issue, our Company, BSE.

**NO OFFER IN THE UNITED STATES:** The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or any U.S. State Securities laws and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the securities act. The rights entitlements and equity shares referred to in the letter of offer are being offered in India, but not in the United States. The offering to which the Letter of Offer relates is not, and under no circumstances is to be construed as, an offering of any equity shares or rights entitlements for sale in the United States or as a solicitation therein of an offer to buy any of the said securities. Accordingly, the letter of offer should not be forwarded to or transmitted in or into the United States at any time.

**LAST DATE FOR APPLICATION:** The last date for submission of the duly filled in the Application Form or a plain paper Application is October 30, 2026, i.e., Issue Closing Date. If the Application Form is not submitted with a SCS, uploaded with the Stock Exchanges and the Application Money is not blocked with the SCSB on or before the Issue Closing Date, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Issue Information - Basis of Allotment" on page 107 of the Letter of Offer.

Please note that, on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

Please ensure that the Application Form and necessary details are filled in. In place of Application Number, Investors can mention the reference number of the email received from Registrar informing about their Right Entitlement or last eight digits of the demat account. Alternatively, SCSBs may mention their internal reference number in place of application number.

**LISTING:** The existing Equity Shares of our Company are listed on BSE Limited ("BSE") (the "Stock Exchange"). Our Company has received 'in-principle' approval from the BSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through the letter dated September 29, 2026. Our Company will also make applications to BSE to obtain trading approvals for the Rights Entitlements as required under the SEBI ICDR Master Circular. For the purpose of this Issue, the Designated Stock Exchange is BSE.

**DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by BSE Limited should not in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 89 of the Letter of Offer.

**AVAILABILITY OF ISSUE MATERIALS:** Pursuant to the requirements of the SEBI ICDR Regulations and other applicable laws, the Rights Entitlements will be credited to the demat account of the Eligible Equity Shareholders who are Equity Shareholders as on the Record Date, however, the Issue Materials will be sent dispatched only to such Eligible Equity Shareholders who have provided an Indian address to our Company and only such Eligible Equity Shareholders are permitted to participate in the Issue. The credit of Rights Entitlement does not constitute an offer, invitation to offer or solicitation for participation in the Issue, whether directly or indirectly, and only dispatch of the Issue Material shall constitute an offer, invitation of solicitation for participation in the Issue in accordance with the terms of the issue Material. Further, receipt of the issue Materials (including by way of electronic means) will not constitute an offer, invitation to or solicitation by anyone in (i) the United States or (ii) any jurisdiction or in any circumstances in which such an offer, invitation or solicitation is unlawful or not authorized or to any person to whom it is unlawful to make such offer, invitation or solicitation. In those circumstances, the Letter of Offer and any other Issue Materials must be treated as sent for information only and should not be acted upon for subscription to Rights Equity Shares and should not be copied or redistributed, in part or full. Accordingly, persons receiving a copy of the Issue Materials should not distribute or send the Issue Materials in or into any jurisdiction where to do so, would or might contravene local securities laws or regulations, or would subject our Company or its affiliates to any filing or registration requirement (other than in India). If Issue Material is received by any person in any such jurisdiction or the United States, they must not seek to subscribe to the Rights Equity Shares. For more details, see "Restrictions on Purchases and Resales" beginning on page 101 of this Letter of Offer.

The Issue material will be sent dispatched only to the Eligible Equity Shareholders who have provided an Indian address to our Company. In case such Eligible Equity Shareholders have provided their valid e-mail address, this Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their valid e-mail address, Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Further, the Letter of Offer will be sent/ dispatched to the Eligible Equity Shareholders who have provided their Indian address and who have made a request in this regard.

Investors can access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe to the Rights Equity Shares under applicable laws) on the websites of:

- Our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)
- The Registrar at [www.purvashare.com](http://www.purvashare.com)
- The Stock Exchanges at [www.bseindia.com](http://www.bseindia.com)

To update the respective Indian addresses/e-mail addresses/phone or mobile numbers in the records maintained by the Registrar or by our Company, in case shares held in physical mode or contact with their Depository participant in case shares held in demat mode, Eligible Equity Shareholders should visit [www.purvashare.com](http://www.purvashare.com)

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e. [www.purvashare.com](http://www.purvashare.com)) by entering their DP ID and Client ID or folio number (for Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date). The link for the same shall also be available on the website of our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)

Further, our Company will undertake all adequate steps to reach out to the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible. For risk factors and other details please refer to the Letter of Offer.

If you have queries or grievances in connection with the Rights Issue, you may contact the Registrar to the issue at details given below with copy to Company Secretary at [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in)

| REGISTRAR TO THE ISSUE                                                                |                                                                                                                                                                                                                                                                                                                             |
|---------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|  | <b>Purva Sharegistry (India) Private Limited</b><br>Tel No : 022-41343264 / 49614132<br>Email : <a href="mailto:newissue@purvashare.com">newissue@purvashare.com</a><br>Contact Person : Deepali Gaonkar<br>Website : <a href="http://www.purvashare.com">www.purvashare.com</a><br>SEBI Registration Number : INR000001112 |

Investors may contact the Registrar to the Issue or our Company Secretary and Compliance Officer for any pre-Issue or post- Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCSB, giving full details such as name, address of the Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCSB where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip. For details on the ASBA process, see "Issue Information" beginning on page 72 of the Letter of Offer.

Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCSBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "Issue Information" at page 72 of the Letter of Offer.

**For Continental Controls Limited**  
**On behalf of the Board of Directors**  
Sd/-  
**Neha Kumar Sunit**  
Company Secretary and Compliance Officer

Date : 17th October, 2026  
Place : Thane

Anushree Tekrival  
Company Secretary and Compliance Officer

...continued from previous page.

**AVAILABILITY OF THE RHP:** Investors are advised to refer to the RHP and the section titled "**Risk Factors**" beginning on page 25 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM, Unistone Capital Private Limited, at [www.unistonecapital.com](http://www.unistonecapital.com), the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively, and the website of the Company at [www.blspolymers.com](http://www.blspolymers.com).

**AVAILABILITY OF THE ABRIDGED PROSPECTUS:** A copy of the Abridged Prospectus shall be available on the websites of the Company, the BRLM and the Registrar to the Issue at [www.blspolymers.com](http://www.blspolymers.com), [www.unistonecapital.com](http://www.unistonecapital.com) and [www.kfintech.com](http://www.kfintech.com), respectively.

**AVAILABILITY OF BID CUM APPLICATION FORMS:** Bid cum Application Forms can be obtained from the Registered Office of the Company, BLS

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: New Delhi  
Date: October 17, 2026

**DISCLAIMER : BLS POLYMERS LIMITED** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the RHP dated October 17, 2026 with the Registrar of Companies, National Capital Territory of Delhi-II, at Central Delhi ("RoC"). The RHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM at [www.unistonecapital.com](http://www.unistonecapital.com), the website of the Company at [www.blspolymers.com](http://www.blspolymers.com) and the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com</](http://www.bseindia.com)



**The Kerala Minerals and Metals Ltd**  
(A Govt. of Kerala Undertaking) - Sankaramangalam, Kollam 691583  
Phone: 0478-2651215 to 217 e-mail: mdg@kmmml.com

**TENDER NOTICE**  
For more details please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or [www.kmmml.com](http://www.kmmml.com)

| No. | Tender ID          | Item                                                                  |
|-----|--------------------|-----------------------------------------------------------------------|
| 1.  | 2026_KMML_880231_1 | Fabrication & Supply of Radiant Coil Assembly                         |
| 2.  | 2026_KMML_880340_1 | Self-Aligning Bearing with Dust Cap and Lid for Rotary Globe Digester |
| 3.  | 2026_KMML_880184_1 | Supply of Gear Box                                                    |
| 4.  | 2026_KMML_880692_1 | Supply Pipe seamless CS                                               |
| 5.  | 2026_KMML_880691   | Iron Oxide Brick making in KMML                                       |

Chevara 17.10.2026

Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**NOTICE OF LOSS OF SHARE CERTIFICATE**  
Notice is hereby given that the following equity share certificate(s) of **Grasim Industries Limited (CIN: L17124MP1947PLC000410)** is reported to be lost or misplaced and the holder/claimant thereof have applied for issuance of duplicate shares certificate(s) in lieu thereof.

| S. No. | Name of the shareholders                                                                            | Name of the company and Folio No.      | Certificate No(s). | Distinctive No(s).  | No. of Equity Shares | Face Value |
|--------|-----------------------------------------------------------------------------------------------------|----------------------------------------|--------------------|---------------------|----------------------|------------|
| 1      | Shyam Pahlajrai Bhatia (Deceased), Bharat Shyam Bhatia (Surviving) & Kamla Balram Bhatia (Deceased) | Grasim Industries Limited (GRAO310426) | 3310426            | 655222702-655223196 | 495                  | 2          |

Date : 19.10.2026

Name of the Holder: Bharat Shyam Bhatia

**PUBLIC NOTICE**  
**TO WHOMSOEVER IT MAY CONCERN**  
This is to inform the General Public that following share certificate of **Ambuja Cements Limited** having its Registered Office at **Adani Corporate House, Shantigram, SG. Highway, Khodiyar, Ahmedabad 382421**, Gujarat registered in the name of the following Shareholder's have been lost by them.

| Sr. No. | Name of the Shareholder(s)             | Folio No. | Certificate No. | Distinctive Number(s)                         | No. of Shares with face value      |
|---------|----------------------------------------|-----------|-----------------|-----------------------------------------------|------------------------------------|
| 1.      | Lakhi Tulsidas Dengra and Janki Dengra | L05145    | 10273           | 11545881 - 11547120 and 906440025 - 906440644 | 1860 equity shares of Rs. 2/- each |

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUGF Infine India Pvt. Ltd., C 101, 247 Park, L.B. Marg, Vikhroli (West), Mumbai, Maharashtra 400083** Tel: 022-4918 6270 within **15 days** of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : 19.10.2026

Name of the Claimant: Manish Lakhmichand Dhangra

Date : MUMBAI

**NOTICE INVITING E-TENDER**  
  
Gujarat Energy Limited (GEL), desires to invite bids against Tender(s) under two bid system through e-tendering portal from eligible and interested parties for the following categories:

| Tender ID | Tender Description                                                                                                   |
|-----------|----------------------------------------------------------------------------------------------------------------------|
| 354845    | Mechanical Works for CNG Stations/LCNG Stations across GEL operating locations                                       |
| 354893    | Maintenance activity in Existing/Upcoming CNG/LCNG Stations in Madhya Pradesh, Rajasthan as well as Punjab & Haryana |
| 355683    | Proposal for Sale of Gas from CB-ONN-2000/1 Block                                                                    |
| 356230    | Rate Contract For Supply of Leak Surveyor with Comprehensive AMC Across GEL                                          |
| 356314    | Hiring of Work Over Rig Services on Firm & Callout Basis in GEL operated Blocks                                      |

Interested bidders can access the Tender Documents and related updates on <https://gettender.mprocure.com> and <https://www.gujarat-energy.com/gil-current-tender/>. Interested bidders are advised to regularly visit above websites to stay updated on the aforementioned tender.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR SHRIVALLABH PITTIE RESEARCH AND TRAINING PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT JHALAWAR, RAJASTHAN**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| S.NO. | RELEVANT PARTICULARS                                                                                                                                                                                                                                                                                                              |
|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.    | Name of the corporate debtor along with PAN/ CIN/ LLP No. Shrivallabh Pittie Research and Training Private Limited U26900MH2012PTC235199                                                                                                                                                                                          |
| 2.    | Address of the registered office 97, Maker Tower F Cuffe Parade, Mumbai City, Mumbai, Maharashtra, India, 400005                                                                                                                                                                                                                  |
| 3.    | URL of website No Website Available                                                                                                                                                                                                                                                                                               |
| 4.    | Details of place where majority of fixed assets are located Jhalawar, Rajasthan                                                                                                                                                                                                                                                   |
| 5.    | Installed capacity of main products/ services Not Known                                                                                                                                                                                                                                                                           |
| 6.    | Quantity and value of main products/ services sold in last financial year NA                                                                                                                                                                                                                                                      |
| 7.    | Number of employees/ workmen Not Known                                                                                                                                                                                                                                                                                            |
| 8.    | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL: Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a> |
| 9.    | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                              |
| 10.   | Last date for receipt of expression of interest 3rd November 2026                                                                                                                                                                                                                                                                 |
| 11.   | Date of issue of provisional list of prospective resolution applicants 9th November 2026                                                                                                                                                                                                                                          |
| 12.   | Last date for submission of objections to provisional list 14th November 2026                                                                                                                                                                                                                                                     |
| 13.   | Date of issue of final list of prospective resolution applicants 17th November 2026                                                                                                                                                                                                                                               |
| 14.   | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 19th November 2026                                                                                                                                                                               |
| 15.   | Last date for submission of Resolution plans 19th December 2026                                                                                                                                                                                                                                                                   |
| 16.   | Process email id to submit Expression of Interest <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                                                                                                                                                  |
| 17.   | Details of the corporate debtor's registration status as MSME Not registered                                                                                                                                                                                                                                                      |

Date: 19th October 2026

CA Sunil Kumar Kalra

Place: Surat

Deemed RP of Shrivallabh Pittie Research and Training Pvt. Ltd. (BBI Registration No.: 18B/UPA-001/UP-P0101/2017-18/11662, 301, 3rd Floor, Regus Business Center, New Citylight Road, Above Mercedes-Benz Showroom, Bhathana-Vesu, Surat-395007

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer ("LOF") dated October 08, 2026 filed with the Securities and Exchange Board of India ("SEBI") and the Stock Exchange namely BSE Limited ("BSE").



**CONTINENTAL CONTROLS LIMITED**  
CIN: L66110MH1995PLC086040  
Registered Office : Plot No. A 356/357, Road No-26, Wagle Industrial Estate, MIDC, Thane-400604, Maharashtra, India; | Tel : No. 022-4184 2289;  
E-mail: [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in); | Website: [www.continentalcontrol.in](http://www.continentalcontrol.in);  
Contact Person: Anushree Tekrival, Company Secretary and Compliance Officer

**OUR PROMOTERS: ONE LIFE CAPITAL ADVISORS LIMITED**  
**FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF CONTINENTAL CONTROLS LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY**  
**WE HEREBY CONFIRM THAT NONE OF OUT PROMOTERS OR DIRECTORS IS A WILFUL DEFAULTER AS ON THE DATE OF LETTER OF OFFER**

ISSUE OF UPTO 1,96,68,019\* FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10/- EACH RIGHTS EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING UPTO ₹ 1966.80 LAKHS\* ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 16 (SIXTEEN) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON OCTOBER 14, 2026 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS ₹ 10/- WHICH IS EQUAL TO THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE SECTION TITLED "TERMS OF THE ISSUE" ON PAGE 72 OF THE LETTER OF OFFER.

| NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY |                                                              |                          |
|-----------------------------------------------------------|--------------------------------------------------------------|--------------------------|
| ISSUE PROGRAMME                                           |                                                              |                          |
| ISSUE OPENS ON                                            | LAST DATE FOR ON-MARKET RENUNCIATION OF RIGHTS ENTITLEMENTS* | ISSUE CLOSING ON**       |
| Friday, October 23, 2026                                  | Monday, October 26, 2026                                     | Friday, October 30, 2026 |

\*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.

\*\*No withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ASBA\* Simple, Safe, Smart way of Application - Make use of!!!!

\*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same.

**SPECIFIC INVESTORS:** Our Promoters/Promoter Group have confirmed that they will not be renouncing their respective Rights Entitlements in favour of any specific investor(s). Further, the company confirms that the company will not allow any under-subscribed portion of the issue in terms of Regulation 90(2)(d) of the SEBI ICDR Regulations to any specific investors identified by the Company, as per Regulation 84(1)(f)(ii) of the SEBI ICDR Regulations.

**FACILITIES FOR APPLICATION IN THIS ISSUE**

In accordance with Regulation 76 of SEBI ICDR Regulations, the SEBI Master Circular, and ASBA Circulars, all investors desiring to make an application in this issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such applications before making their application through ASBA. For details, please see "Making of an Application through the ASBA process" on page 74 of the Letter of Offer.

Please note that subject to SCBSs complying with the requirements of SEBI Circular No. CIR/CFD/DIL/1/2013 dated September 25, 2012 within the periods stipulated therein, Applications may be submitted at Designated Branches of the SCBSs. Further, in terms of the SEBI Circular CIR/CFD/DIL/1/2013 dated January 2, 2013, it is clarified that for making Applications by SCBSs on their own account using ASBA facility, each such SCBSs should have a separate account in its own name with any other SEBI Registered SCBS(s). Such account shall be used solely for the purpose of making Application in the Issue and clear demarcated funds should be available in such account for Applications.

**CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS:**

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only.

**Pursuant to the provisions of the SEBI ICDR Regulations and other applicable laws, Rights Entitlements have been credited to the demat account of the eligible equity shareholders ("RE Holders") under the ISIN: INE545B20014 on or about October 19, 2026.**

RE holders can apply for Rights Issue or renounce the REs in full or in part. The renunciation can be done using the secondary market platform of the Stock Exchanges (the "on Market Renunciation") or through an offer market transfer (the "Off Market Renunciation") within the timeline mentioned in the table above.

**PLEASE NOTE THAT CREDIT OF RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE INVESTORS TO THE RIGHTS EQUITY SHARES AND INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS EQUITY SHARES ON OR BEFORE THE ISSUE CLOSING DATE BY MAKING FULL PAYMENT TOWARDS SHARES APPLIED, FOR FURTHER DETAILS, PLEASE SEE "ISSUE INFORMATION ON PAGE 72 OF THE LETTER OF OFFER.**

**PLEASE NOTE THAT THE RIGHTS ENTITLEMENTS WHICH ARE NEITHER RENOUNCED NOR SUBSCRIBED BY THE INVESTORS ON OR BEFORE THE ISSUE CLOSING DATE SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSURE.**

Please note that our Company has opened a separate demat escrow account (namely, CONTINENTAL CONTROLS LIMITED) ("Demat Escrow Account") and has credited the Rights Entitlements on the basis of the Equity Shares: (a) held by Eligible Equity Shareholders which are held in physical form as on Record Date; or (b) which are held in the account of the Investor Education Protection Fund ("IEPF") authority; or (c) of the Eligible Equity Shareholder whose demat accounts are frozen or where the Equity Shares are lying in the unclaimed / suspense escrow account/ demat suspense account (including those pursuant to Regulation 39 of the SEBI LODR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date or where Equity Shares have been kept in abeyance or where entitlement certificate has been issued or where instruction has been issued for stopping issue or transfer or where letter of confirmation lying in escrow account; or (d) where credit of the Rights Entitlements have returned/reversed/failed for any reason or (e) where ownership is currently under dispute, including court or any regulatory proceedings or where legal notices have been issued, if any or (f) such other cases where our Company is unable to credit Rights Entitlements for any other reasons. Please also note that our Company has credited Rights Entitlements to the Demat Suspense Account, on the basis of information available with our Company and to serve the interest of relevant Eligible Equity Shareholders to provide them with a reasonable opportunity to participate in the Issue. The credit of the Rights Entitlements to the Demat Suspense Account by our Company does not create any right in favour of the relevant Eligible Equity Shareholders for transfer of Rights Entitlement to their demat account or to receive any Equity Shares in the Issue.

With respect to the Rights Entitlements credited to the Demat Suspense Account, the Eligible Equity Shareholders are requested to provide relevant details/documents as acceptable to our Company or the Registrar (such as applicable regulatory approvals, self-attested PAN and client master sheet of demat account, details/records confirming the legal and beneficial ownership of their respective Equity Shares, etc.) to our Company or the Registrar not later than two clear Working Days prior to the Issue Closing Date, i.e., by October 30, 2026, to enable credit of their Rights Entitlements by way of transfer from the Demat Suspense Account to their demat account at least one day before the Issue Closing Date, to enable such Eligible Equity Shareholders to make an application in this issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard.

Such Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to our Company or the Registrar accounts active to facilitate the aforementioned transfer. In the event that the Eligible Equity Shareholders are not able to provide relevant details to our Company or the Registrar by the end of two clear Working Days prior to the Issue Closing Date, Rights Entitlements credited to the Demat Suspense Account shall lapse and extinguish in due course and such Eligible Equity Shareholder shall not have any claim against our Company and our Company shall not be liable to any such Eligible Equity Shareholder in any form or manner.

**COMPLETION OF DISPATCH OF ISSUE MATERIAL**

The dispatch of the Application Form, Letter of Offer dated October 08, 2026 and RE Entitlement letter ("Issue Material") has been completed on October 17, 2026 for dispatch through email and Speed Post (Non-Email), as confirmed by the RTA. In case of Eligible Equity Shareholders who have provided their valid e-mail address to our Company, the Issue Material has been sent to their e-mail address and in cases where Eligible Equity Shareholders have not provided their e-mail address, then the Issue Materials, as applicable has been physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

**PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS:** Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form to the Designated Branch of the SCBS or online/electronic Application through the website of the SCBSs (if made available by such SCBS) for authorising such SCBS to block Application Money payable on the Application in their respective ASBA Accounts. Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCBS, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For the list of banks which have been notified by SEBI to act as SCBSs for the ASBA process, please refer to <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?do=RecognisedFpi=yes&ntml=34>

**APPLICATIONS ON PLAIN PAPER UNDER ASBA PROCESS:** An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCBSs. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to the Issue on plain paper with the same details as per the Application Form that is available on the website of the Registrar, the Stock Exchanges. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCBS for authorising such SCBS to block Application Money in the said bank account maintained with the same SCBS. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address. Please note that in terms of Regulation 78 of SEBI ICDR Regulations, the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCBS before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being Continental Controls Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Folio number (in case of Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date)/DP and Client ID in which RE held;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to the Issue;
- Number of Equity Shares held as on Record Date;
- Allotment option - only dematerialised form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for within the Rights Entitlements;
- Number of Additional Rights Equity Shares applied for, if any (applicable only if entire Rights Entitlements have been applied for);
- Total number of Rights Equity Shares applied for;
- Total amount paid at the rate of Rs. 10/- per Rights Equity Share;

- Details of the ASBA Account such as the SCBS account number, name, address and branch of the relevant SCBS;
- In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCBS with which the account is maintained;
- Authorisation to the Designated Branch of the SCBS to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCBS); and
- All such Eligible Equity Shareholders shall be deemed to have made the representations, warranties and agreements set forth in "Restrictions on Foreign Ownership of Indian Securities" on page 100, of the Letter of Offer and shall include the following:  
"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/We understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/We understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/We understand this application should not be forwarded to or transmitted in or to the United States at any time. I/We confirm that I/We are not in the United States and understand that neither us, nor the Registrar, or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction or our residence.

I/We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.

I/We hereby make representations, warranties and agreements set forth herein.

I/We acknowledge that the Company, its affiliates and others will rely upon the truth and accuracy of the foregoing representations, warranties and agreements set forth therein."

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at [www.purvashare.com](http://www.purvashare.com). Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCBS or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

If the shareholders make an application using the Application Form as well as plain paper, both the application shall be liable to be rejected at the options of our Company.

**OVERSEAS SHAREHOLDERS:** The distribution of the Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter ("Issue Materials") and the issue of Rights Entitlements and Equity Shares on a rights basis to persons in certain jurisdictions outside India is restricted by legal requirements prevailing in those jurisdictions. Persons into whose possession this Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter may come are required to inform themselves about and observe such restrictions. For more details see "Restrictions on Purchases and Resales" beginning on page 101 of the Letter of Offer. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders of our Company and will dispatch the Letter of Offer, Application Form and the Rights Entitlement Letter only to Eligible Equity Shareholders only to their valid e-mail addresses who have provided an Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Securities is permitted under laws of such jurisdictions and does not result in and may not be construed as, a public offering in such jurisdictions. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Issue material is sent only to their valid e-mail address, and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Issue material is dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Investors can also access the Letter of Offer, and the Application Form from the websites of the Registrar to the Issue, our Company, BSE.

**NO OFFER IN THE UNITED STATES:** The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or any U.S. State Securities laws and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the securities act. The rights entitlements and equity shares referred to in the letter of offer are being offered in India, but not in the United States. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any equity shares or rights entitlements for sale in the United States or as a solicitation therein of an offer to buy any of the said securities. Accordingly, the letter of offer should not be forwarded to or transmitted in or into the United States at any time.

**LAST DATE FOR APPLICATION:** The last date for submission of the duly filled in the Application Form or a plain paper Application is October 30, 2026, i.e., Issue Closing Date. If the Application Form is not submitted with a SCS, uploaded with the Stock Exchanges and the Application Form is not blocked with the SCBS on or before the Issue Closing Date, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Issue Information - Basis of Allotment" on page 107 of the Letter of Offer.

Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

Please ensure that the Application Form and necessary details are filled in. In place of Application Number, Investors can mention the reference number of the email received from Registrar informing about their Right Entitlement or last eight digits of the demat account. Alternatively, SCBSs may mention their internal reference number in place of application number.

**LISTING:** The existing Equity Shares of our Company are listed on BSE Limited ("BSE") (the "Stock Exchange"). Our Company has received 'in-principle' approval from the BSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through the letter dated September 29, 2026. Our Company will also make applications to BSE to obtain trading approvals for the Rights Entitlements as required under the SEBI ICDR Master Circular. For the purpose of this Issue, the Designated Stock Exchange is BSE.

**DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by BSE Limited should not in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 69 of the Letter of Offer.

**AVAILABILITY OF ISSUE MATERIALS:** Pursuant to the requirements of the SEBI ICDR Regulations and other applicable laws, the Rights Entitlements will be credited to the demat account of the Eligible Equity Shareholders who are Equity Shareholders as on the Record Date, however, the Issue Materials will be sent dispatched only to such Eligible Equity Shareholders who have provided an Indian address to our Company and only such Eligible Equity Shareholders are permitted to participate in the Issue. The credit of Rights Entitlement does not constitute an offer, invitation to offer or solicitation for participation in the Issue, whether directly or indirectly, and only dispatch of the Issue Material shall constitute an offer, invitation of solicitation for participation in the Issue in accordance with the terms of the Issue Material. Further, receipt of the Issue Materials (including by way of electronic means) will not constitute an offer, invitation to or solicitation by anyone in (i) the United States or (ii) any jurisdiction or in any circumstances in which such an offer, invitation or solicitation is unlawful or not authorized or to any person to whom it is unlawful to make such an offer, invitation or solicitation. In those circumstances, the Letter of Offer and any other Issue Materials must be treated as sent for information only and should not be acted upon for subscription to Rights Equity Shares and should not be copied or reproduced, in part or full. Accordingly, persons receiving a copy of the Issue Materials should not distribute or send the Issue Materials in or into any jurisdiction where to do so, would or might contravene local securities laws or regulations, or would subject our Company or its affiliates to any filing or registration requirement (other than in India). If Issue Material is received by any person in any such jurisdiction or the United States, they must not seek to subscribe to the Rights Equity Shares. For more details, see "Restrictions on Purchases and Resales" beginning on page 101 of this Letter of Offer.

The Issue material will be sent dispatched only to the Eligible Equity Shareholders who have provided an Indian address to our Company. In case such Eligible Equity Shareholders have provided their valid e-mail address, this Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their valid e-mail address, Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Further, the Letter of Offer will be sent/ dispatched to the Eligible Equity Shareholders who have provided their Indian address and who have made a request in this regard.

Investors can access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe to the Rights Equity Shares under applicable laws) on the websites of:

- Our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)
- The Registrar at [www.purvashare.com](http://www.purvashare.com)
- The Stock Exchanges at [www.bseindia.com](http://www.bseindia.com)

To update the respective Indian addresses/e-mail addresses/phone or mobile numbers in the records maintained by the Registrar or by our Company, in case shares held in physical mode or contact with their Depository participant in case shares held in demat mode, Eligible Equity Shareholders should visit [www.purvashare.com](http://www.purvashare.com)

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e. [www.purvashare.com](http://www.purvashare.com)) by entering their DP ID and Client ID or folio number (for Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date). The link for the same shall also be available on the website of our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)

Further, our Company will undertake all adequate steps to reach out to the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible. For risk factors and other details please refer to the Letter of Offer.

If you have queries or grievances in connection with the Rights Issue, you may contact the Registrar to the issue at details given below with copy to Company Secretary at [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in)



**REGISTRAR TO THE ISSUE**  
**Purva Share Registry (India) Private Limited**  
Tel No. : 022-41343264 / 49614132  
Email : [newissue@purvashare.com](mailto:newissue@purvashare.com)  
Contact Person : Deepali Ganekar  
Website : [www.purvashare.com](http://www.purvashare.com)  
SEBI Registration Number : INR000001112

Investors may contact the Registrar to the Issue or our Company Secretary and Compliance Officer for any pre-Issue or post- Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCBS, giving full details such as name, address of the Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCBS where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip. For details on the ASBA process, see "Issue Information" beginning on page 72 of the Letter of Offer. Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCBSs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "Issue Information" at page 72 of the Letter of Offer.

**For Continental Controls Limited**  
**On behalf of the Board of Directors**  
Sd/-  
Anushree Tekrival  
Company Secretary and Compliance Officer

Date : 17th October, 2026  
Place : Thane

... continued from previous page.

**AVAILABILITY OF THE RHP:** Investors are advised to refer to the RHP and the section titled "**Risk Factors**" beginning on page 25 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM, Unistone Capital Private Limited, at [www.unistonecapital.com](http://www.unistonecapital.com), the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively, and the website of the Company at [www.blspolymers.com](http://www.blspolymers.com).

**AVAILABILITY OF THE ABRIDGED PROSPECTUS:** A copy of the Abridged Prospectus shall be available on the websites of the Company, the BRLM and the Registrar to the Issue at [www.blspolymers.com](http://www.blspolymers.com), [www.unistonecapital.com](http://www.unistonecapital.com) and [www.kfintech.com](http://www.kfintech.com), respectively.

**AVAILABILITY OF BID CUM APPLICATION FORMS:** Bid cum Application Forms can be obtained from the Registered Office of the Company, BLS

Polymers Limited (Tel.: +91 114 352 6312); BRLM – Unistone Capital Private Limited (Tel.: +91 22 4604 6494); Syndicate Member – L F C Securities Private Limited (Tel.: 022-35006999 / +91 8291002988); and at the select locations of the Sub-Syndicate



**The Kerala Minerals and Metals Ltd**  
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583  
Phone: 0478-2651215 to 217 e-mail: mdg@kmmml.com

**TENDER NOTICE**

For more details please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or [www.kmmml.com](http://www.kmmml.com)

| No. | Tender ID          | Item                                                                  |
|-----|--------------------|-----------------------------------------------------------------------|
| 1.  | 2026_KMML_880231_1 | Fabrication & Supply of Radiant Coil Assembly                         |
| 2.  | 2026_KMML_880340_1 | Self-Aligning Bearing with Dust Cap and Lid for Rotary Globe Digester |
| 3.  | 2026_KMML_880184_1 | Supply of Gear Box                                                    |
| 4.  | 2026_KMML_880692_1 | Supply Pipe seamless CS                                               |
| 5.  | 2026_KMML_880691   | Iron Oxide Brick making in KMML                                       |

Chevara 17.10.2026 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**NOTICE OF LOSS OF SHARE CERTIFICATE**

Notice is hereby given that the following equity share certificate(s) of **Grasim Industries Limited (CIN: L17124MP1947PLC000410)** is reported to be lost or misplaced and the holder/claimant thereof have applied for issuance of duplicate shares certificate(s) in lieu thereof.

| S. No. | Name of the shareholders                                                                            | Name of the company and Folio No.      | Certificate No(s). | Distinctive No(s).  | No. of Equity Shares | Face Value |
|--------|-----------------------------------------------------------------------------------------------------|----------------------------------------|--------------------|---------------------|----------------------|------------|
| 1      | Shyam Pahlajrai Bhatia (Deceased), Bharat Shyam Bhatia (Surviving) & Kamla Balram Bhatia (Deceased) | Grasim Industries Limited (GRAO310426) | 3310426            | 655222702-655223196 | 495                  | 2          |

Date : 19.10.2026 Name of the Holder: **Bharat Shyam Bhatia**

**PUBLIC NOTICE**

**TO WHOMSOEVER IT MAY CONCERN**

This is to inform the General Public that following share certificate of **Ambuja Cements Limited** having its Registered Office at **Adani Corporate House, Shantigram, SG. Highway, Khodiyar, Ahmedabad 382421**, Gujarat registered in the name of the following Shareholder/s have been lost by them.

| Sr. No. | Name of the Shareholder(s)             | Folio No. | Certificate No. | Distinctive Number(s)                         | No. of Shares with face value      |
|---------|----------------------------------------|-----------|-----------------|-----------------------------------------------|------------------------------------|
| 1.      | Lakhi Tulsidas Dengra and Janki Dengra | L05145    | 10273           | 11545881 - 11547120 and 906440025 - 906440644 | 1860 equity shares of Rs. 2/- each |

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUG Infine India Pvt. Ltd., C 101, 247 Park, L.B.S. Marg, Vikhroli (west), Mumbai, Maharashtra 400083** Tel: 022 4918 6270 within **15 days** of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : 19.10.2026 Name of the Claimant: **Manish Lakhmichand Dhangra**  
Date : MUMBAI

**NOTICE INVITING E-TENDER**



Gujarat Energy Limited (GEL), desires to invite bids against Tender(s) under two bid system through e-tendering portal from eligible and interested parties for the following categories:

| Tender ID | Tender Description                                                                                                   |
|-----------|----------------------------------------------------------------------------------------------------------------------|
| 354845    | Mechanical Works for CNG Stations/LCNG Stations across GEL operating locations                                       |
| 354893    | Maintenance activity in Existing/Upcoming CNG/LCNG Stations in Madhya Pradesh, Rajasthan as well as Punjab & Haryana |
| 355683    | Proposal for Sale of Gas from CB-ONN-2000/1 Block                                                                    |
| 356230    | Rate Contract For Supply of Leak Surveyor with Comprehensive AMC Across GEL                                          |
| 356314    | Hiring of Work Over Rig Services on Firm & Callout Basis in GEL operated Blocks                                      |

Interested bidders can access the Tender Documents and related updates on <https://geltender.procedure.com> and <https://www.gujarat-energy.com/gel-current-tender/>. Interested bidders are advised to regularly visit above websites to stay updated on the aforementioned tender.

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR SHRIVALLABH PITTIE RESEARCH AND TRAINING PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT JHALAWAR, RAJASTHAN**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

| S.NO. | RELEVANT PARTICULARS                                                                                                                                                                                                                                                                                                              |
|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.    | Name of the corporate debtor along with PAN/ CIN/ LLP No. Shrivallabh Pittie Research and Training Private Limited U26900MH2012PTC235199                                                                                                                                                                                          |
| 2.    | Address of the registered office 97, Maker Tower F Cuffe Parade, Mumbai City, Mumbai, Maharashtra, India, 400005                                                                                                                                                                                                                  |
| 3.    | URL of website No Website Available                                                                                                                                                                                                                                                                                               |
| 4.    | Details of place where majority of fixed assets are located Jhalawar, Rajasthan                                                                                                                                                                                                                                                   |
| 5.    | Installed capacity of main products/ services Not Known                                                                                                                                                                                                                                                                           |
| 6.    | Quantity and value of main products/ services sold in last financial year NA                                                                                                                                                                                                                                                      |
| 7.    | Number of employees/ workmen Not Known                                                                                                                                                                                                                                                                                            |
| 8.    | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL: Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a> |
| 9.    | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                              |
| 10.   | Last date for receipt of expression of interest 3rd November 2026                                                                                                                                                                                                                                                                 |
| 11.   | Date of issue of provisional list of prospective resolution applicants 9th November 2026                                                                                                                                                                                                                                          |
| 12.   | Last date for submission of objections to provisional list 14th November 2026                                                                                                                                                                                                                                                     |
| 13.   | Date of issue of final list of prospective resolution applicants 17th November 2026                                                                                                                                                                                                                                               |
| 14.   | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 19th November 2026                                                                                                                                                                               |
| 15.   | Last date for submission of resolution plans 19th December 2026                                                                                                                                                                                                                                                                   |
| 16.   | Process email id to submit Expression of Interest <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                                                                                                                                                  |
| 17.   | Details of the corporate debtor's registration status as MSME Not registered                                                                                                                                                                                                                                                      |

Date: 19th October 2026 CA Sunil Kumar Kabra  
Place: Surat Deemed RP of Shrivallabh Pittie Research and Training Pvt. Ltd. (BBI Registration No.: 18B/UPA-001/UP-P0101/2017-18/11662, 301, 3rd Floor, Regus Business Center, New Citylight Road, Above Mercedes-Benz Showroom, Bharthana-Vesu, Surat-395007)

**"IMPORTANT"**

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This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer ("LOF") dated October 08, 2026 filed with the Securities and Exchange Board of India ("SEBI") and the Stock Exchange namely BSE Limited ("BSE").



**CONTINENTAL CONTROLS LIMITED**  
CIN: L66110MH1995PLC086040  
Registered Office : Plot No. A 356/357, Road No-26, Wagle Industrial Estate, MIDC, Thane-400604, Maharashtra, India | Tel : No. 022-4184 2289;  
E-mail: [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in) | Website: [www.continentalcontrol.in](http://www.continentalcontrol.in) ;  
Contact Person: Anushree Tekrival, Company Secretary and Compliance Officer

Please scan the QR Code to view the LOF

**OUR PROMOTERS: ONE LIFE CAPITAL ADVISORS LIMITED**

**FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF CONTINENTAL CONTROLS LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY**

**WE HEREBY CONFIRM THAT NONE OF OUT PROMOTERS OR DIRECTORS IS A WILFUL DEFAULTER AS ON THE DATE OF LETTER OF OFFER**

ISSUE OF UPTO 1,96,68,019\* FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10/- EACH RIGHTS EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING UPTO ₹1966.80 LAKHS\* ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 16 (SIXTEEN) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON OCTOBER 14, 2026 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS ₹ 10/- WHICH IS EQUAL TO THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE SECTION TITLED "TERMS OF THE ISSUE" ON PAGE 72 OF THE LETTER OF OFFER.

\*Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

**NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY**

**ISSUE PROGRAMME**

**ISSUE OPENS ON** **LAST DATE FOR ON-MARKET RENUNCIATION OF RIGHTS ENTITLEMENTS\*** **ISSUE CLOSES ON\*\***

**Friday, October 23, 2026** **Monday, October 26, 2026** **Friday, October 30, 2026**

\*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.

\*\*No withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

**ASBA\*** Simple, Safe, Smart way of Application - Make use of!!!!

"Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same.

**SPECIFIC INVESTORS:** Our Promoters/Promoter Group have confirmed that they will not be renouncing their respective Rights Entitlements in favour of any specific investor(s). Further, the company confirms that the company will not allow any under-subscribed portion of the issue in terms of Regulation 90(2)(d) of the SEBI ICDR Regulations to any specific investors identified by the Company, as per Regulation 84(1)(f)(ii) of the SEBI ICDR Regulations.

**FACILITIES FOR APPLICATION IN THIS ISSUE**

In accordance with Regulation 76 of SEBI ICDR Regulations, the SEBI Master Circular, and ASBA Circulars, all investors desiring to make an application in this Issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such applications before making their application through ASBA. For details, please see "Making of an Application through the ASBA process" on page 74 of the Letter of Offer.

Please note that subject to SCBSs complying with the requirements of SEBI Circular No. CIR/CFD/DIL/1/2013 dated September 25, 2012 within the periods stipulated therein, Applications may be submitted at Designated Branches of the SCBSs. Further, in terms of the SEBI Circular CIR/CFD/DIL/1/2013 dated January 2, 2013, it is clarified that for making Applications by SCBSs on their own account using ASBA facility, each such SCBSs should have a separate account in its own name with any other SEBI Registered SCBS(s). Such account shall be used solely for the purpose of making Application in the Issue and clear demarcated funds should be available in such account for Applications.

**CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS:**

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only.

**Pursuant to the provisions of the SEBI ICDR Regulations and other applicable laws, Rights Entitlements have been credited to the demat account of the eligible equity shareholders ("RE Holders") under the ISIN: INE545B20014 on or about October 19, 2026.**

RE holders can apply for Rights Issue or renounce the REs in full or in part. The renunciation can be done using the secondary market platform of the Stock Exchanges (the "on Market Renunciation") or through an offer market transfer (the "Off Market Renunciation") within the timeline mentioned in the table above.

**PLEASE NOTE THAT CREDIT OF RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE INVESTORS TO THE RIGHTS EQUITY SHARES AND INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS EQUITY SHARES ON OR BEFORE THE ISSUE CLOSING DATE BY MAKING FULL PAYMENT TOWARDS SHARES APPLIED, FOR FURTHER DETAILS, PLEASE SEE "ISSUE INFORMATION ON PAGE 72 OF THE LETTER OF OFFER.**

**PLEASE NOTE THAT THE RIGHTS ENTITLEMENTS WHICH ARE NEITHER RENOUNCED NOR SUBSCRIBED BY THE INVESTORS ON OR BEFORE THE ISSUE CLOSING DATE SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSURE.**

Please note that our Company has opened a separate demat escrow account (namely, CONTINENTAL CONTROLS LIMITED) ("Demat Escrow Account") and has credited the Rights Entitlements on the basis of the Equity Shares: (a) held by Eligible Equity Shareholders which are held in physical form as on Record Date; or (b) which are held in the account of the Investor Education Protection Fund ("IEPF") authority; or (c) of the Eligible Equity Shareholder whose demat accounts are frozen or where the Equity Shares are lying in the unclaimed / suspense escrow account/ demat suspense account (including those pursuant to Regulation 39 of the SEBI LODR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date or where Equity Shares have been kept in abeyance or where entitlement certificate has been issued or where instruction has been issued for stopping issue or transfer or where letter of confirmation lying in escrow account; or (d) where credit of the Rights Entitlements have returned/reversed/failed for any reason or (e) where ownership is currently under dispute, including court or any regulatory proceedings or where legal notices have been issued, if any or (f) such other cases where our Company is unable to credit Rights Entitlements for any other reasons. Please also note that our Company has credited Rights Entitlements to the Demat Suspense Account, on the basis of information available with our Company and to serve the interest of relevant Eligible Equity Shareholders to provide them with a reasonable opportunity to participate in the Issue. The credit of the Rights Entitlements to the Demat Suspense Account by our Company does not create any right in favour of the relevant Eligible Equity Shareholders for transfer of Rights Entitlement to their demat account or to receive any Equity Shares in the Issue.

With respect to the Rights Entitlements credited to the Demat Suspense Account, the Eligible Equity Shareholders are requested to provide relevant details/documents as acceptable to our Company or the Registrar (such as applicable regulatory approvals, self-attested PAN and client master sheet of demat account, details/records confirming the legal and beneficial ownership of their respective Equity Shares, etc.) to our Company or the Registrar not later than two clear Working Days prior to the Issue Closing Date, i.e., by October 30, 2026, to enable credit of their Rights Entitlements by way of transfer from the Demat Suspense Account to their demat account at least one day before the Issue Closing Date, to enable such Eligible Equity Shareholders to make an application in this issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard.

Such Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to our Company or the Registrar accounts active to facilitate the aforementioned transfer. In the event that the Eligible Equity Shareholders are not able to provide relevant details to our Company or the Registrar by the end of two clear Working Days prior to the Issue Closing Date, Rights Entitlements credited to the Demat Suspense Account shall lapse and extinguish in due course and such Eligible Equity Shareholder shall not have any claim against our Company and our Company shall not be liable to any such Eligible Equity Shareholder in any form or manner.

**COMPLETION OF DISPATCH OF ISSUE MATERIAL**

The dispatch of the Application Form, Letter of Offer dated October 08, 2026 and RE Entitlement letter ("Issue Material") has been completed on October 17, 2026 for dispatch through email and Speed Post (Non-Email), as confirmed by the RTA. In case of Eligible Equity Shareholders who have provided their valid e-mail address to our Company, the Issue Material has been sent to their e-mail address and in cases where Eligible Equity Shareholders have not provided their e-mail address, then the Issue Materials, as applicable has been physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

**PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS:** Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form to the Designated Branch of the SCBS or online/electronic Application through the website of the SCBSs (if made available by such SCBS) for authorising such SCBS to block Application Money payable on the Application in their respective ASBA Accounts. Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCBS, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For the list of banks which have been notified by SEBI to act as SCBSs for the ASBA process, please refer to <https://www.sebi.gov.in/sebweb/other/OtherAction.do?doRecognisedFpi=yes&ntmlId=34>

**APPLICATIONS ON PLAIN PAPER UNDER ASBA PROCESS:** An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCBSs. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to the Issue on plain paper with the same details as per the Application Form that is available on the website of the Registrar, the Stock Exchanges. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCBS for authorising such SCBS to block Application Money in the said bank account maintained with the same SCBS. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address. Please note that in terms of Regulation 78 of SEBI ICDR Regulations, the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCBS before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being Continental Controls Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Folio number (in case of Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date)/DP and Client ID in which RE held;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to the Issue;
- Number of Equity Shares held as on Record Date;
- Allotment option - only dematerialised form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for within the Rights Entitlements;
- Number of Additional Rights Equity Shares applied for, if any (applicable only if entire Rights Entitlements have been applied for);
- Total number of Rights Equity Shares applied for;
- Total amount paid at the rate of Rs. 10/- per Rights Equity Share;

- Details of the ASBA Account such as the SCBS account number, name, address and branch of the relevant SCBS;
- In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCBS with which the account is maintained;
- Authorisation to the Designated Branch of the SCBS to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCBS); and
- All such Eligible Equity Shareholders shall be deemed to have made the representations, warranties and agreements set forth in "Restrictions on Foreign Ownership of Indian Securities" on page 100, of the Letter of Offer and shall include the following:
 

"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/We understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/We understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/We understand this application should not be forwarded to or transmitted in or to the United States at any time. I/We confirm that I/We are not in the United States and understand that neither us, nor the Registrar, or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction or our residence.

I/We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.

I/We hereby make representations, warranties and agreements set forth herein.

I/We acknowledge that the Company, its affiliates and others will rely upon the truth and accuracy of the foregoing representations, warranties and agreements set forth therein."
- Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at [www.purvashare.com](http://www.purvashare.com). Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCBS or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.
- If the shareholders make an application using the Application Form as well as plain paper, both the application shall be liable to be rejected at the options of our Company.
- OVERSEAS SHAREHOLDERS:** The distribution of the Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter ("Issue Materials") and the issue of Rights Entitlements and Equity Shares on a rights basis to persons in certain jurisdictions outside India is restricted by legal requirements prevailing in those jurisdictions. Persons into whose possession this Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter may come are required to inform themselves about and observe such restrictions. For more details see "Restrictions on Purchases and Resales" beginning on page 101 of the Letter of Offer. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders of our Company and will dispatch the Letter of Offer, Application Form and the Rights Entitlement Letter only to Eligible Equity Shareholders only to their valid e-mail addresses who have provided an Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Securities is permitted under laws of such jurisdictions and does not result in and may not be construed as, a public offering in such jurisdictions. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Issue material is sent only to their valid e-mail address, and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Issue material is dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Investors can also access the Letter of Offer, and the Application Form from the websites of the Registrar to the Issue, our Company, BSE.
- NO OFFER IN THE UNITED STATES:** The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or any U.S. State Securities laws and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the securities act. The rights entitlements and equity shares referred to in the letter of offer are being offered in India, but not in the United States. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any equity shares or rights entitlements for sale in the United States or as a solicitation therein of an offer to buy any of the said securities. Accordingly, the letter of offer should not be forwarded to or transmitted in or into the United States at any time.
- LAST DATE FOR APPLICATION:** The last date for submission of the duly filled in the Application Form or a plain paper Application is October 30, 2026, i.e., Issue Closing Date. If the Application Form is not submitted with a SCS, uploaded with the Stock Exchanges and the Application Form is not blocked with the SCBS on or before the Issue Closing Date, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Issue Information - Basis of Allotment" on page 107 of the Letter of Offer.
- Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.
- Please ensure that the Application Form and necessary details are filled in. In place of Application Number, Investors can mention the reference number of the email received from Registrar informing about their Right Entitlement or last eight digits of the demat account. Alternatively, SCBSs may mention their internal reference number in place of application number.
- LISTING:** The existing Equity Shares of our Company are listed on BSE Limited ("BSE") (the "Stock Exchange"). Our Company has received 'in-principle' approval from the BSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through the letter dated September 29, 2026. Our Company will also make applications to BSE to obtain trading approvals for the Rights Entitlements as required under the SEBI ICDR Master Circular. For the purpose of this Issue, the Designated Stock Exchange is BSE.
- DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by BSE Limited should not in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 89 of the Letter of Offer.
- AVAILABILITY OF ISSUE MATERIALS:** Pursuant to the requirements of the SEBI ICDR Regulations and other applicable laws, the Rights Entitlements will be credited to the demat account of the Eligible Equity Shareholders who are Equity Shareholders as on the Record Date, however, the Issue Materials will be sent dispatched only to such Eligible Equity Shareholders who have provided an Indian address to our Company and only such Eligible Equity Shareholders are permitted to participate in the Issue. The credit of Rights Entitlement does not constitute an offer, invitation to offer or solicitation for participation in the Issue, whether directly or indirectly, and only dispatch of the Issue Material shall constitute an offer, invitation of solicitation for participation in the Issue in accordance with the terms of the Issue Material. Further, receipt of the Issue Materials (including by way of electronic means) will not constitute an offer, invitation to or solicitation by anyone in (i) the United States or (ii) any jurisdiction or in any circumstances in which such an offer, invitation or solicitation is unlawful or not authorized or to any person to whom it is unlawful to make such an offer, invitation or solicitation. In those circumstances, the Letter of Offer and any other Issue Materials must be treated as sent for information only and should not be acted upon for subscription to Rights Equity Shares and should not be copied or redistributed, in part or full. Accordingly, persons receiving a copy of the Issue Materials should not distribute or send the Issue Materials in or into any jurisdiction where to do so, would or might contravene local securities laws or regulations, or would subject our Company or its affiliates to any filing or registration requirement (other than in India). If Issue Material is received by any person in any such jurisdiction or the United States, they must not seek to subscribe to the Rights Equity Shares. For more details, see "Restrictions on Purchases and Resales" beginning on page 101 of this Letter of Offer.
- The Issue material will be sent dispatched only to the Eligible Equity Shareholders who have provided an Indian address to our Company. In case such Eligible Equity Shareholders have provided their valid e-mail address, this Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their valid e-mail address, Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Further, the Letter of Offer will be sent/ dispatched to the Eligible Equity Shareholders who have provided their Indian address and who have made a request in this regard.
- Investors can access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe to the Rights Equity Shares under applicable laws) on the websites of:
  - Our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)
  - The Registrar at [www.purvashare.com](http://www.purvashare.com)
  - The Stock Exchanges at [www.bseindia.com](http://www.bseindia.com)

To update the respective Indian addresses/e-mail addresses/phone or mobile numbers in the records maintained by the Registrar or by our Company, in case shares held in physical mode or contact with their Depository participant in case shares held in demat mode, Eligible Equity Shareholders should visit [www.purvashare.com](http://www.purvashare.com)

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e. [www.purvashare.com](http://www.purvashare.com)) by entering their DP ID and Client ID or folio number (for Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date). The link for the same shall also be available on the website of our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)

Further, our Company will undertake all adequate steps to reach out the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible. For risk factors and other details please refer to the Letter of Offer.

If you have queries or grievances in connection with the Rights Issue, you may contact the Registrar to the issue at details given below with copy to Company Secretary at [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in)

| REGISTRAR TO THE ISSUE                                                                |                                                                                                                                                                                                                                                                                                                                                                    |
|---------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|  | <b>Purva Share Registry (India) Private Limited</b><br><b>Tel No. :</b> 022-41343264 / 49614132<br><b>Email :</b> <a href="mailto:newissue@purvashare.com">newissue@purvashare.com</a><br><b>Contact Person :</b> Deepali Ganekar<br><b>Website :</b> <a href="http://www.purvashare.com">www.purvashare.com</a><br><b>SEBI Registration Number :</b> INR000001112 |

Investors may contact the Registrar to the Issue or our Company Secretary and Compliance Officer for any pre-Issue or post- Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCBS, giving full details such as name, address of the Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCBS where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip. For details on the ASBA process, see "Issue Information" beginning on page 72 of the Letter of Offer.

Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCBSs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "Issue Information" at page 72 of the Letter of Offer.

**For Continental Controls Limited**  
**On behalf of the Board of Directors**

Sd/-  
**Anushree Tekrival**  
Company Secretary and Compliance Officer

Date : 17th October, 2026  
Place : Thane

... continued from previous page.

**AVAILABILITY OF THE RHP:** Investors are advised to refer to the RHP and the section titled "**Risk Factors**" beginning on page 25 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM, Unistone Capital Private Limited, at [www.unistonecapital.com](http://www.unistonecapital.com), the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively, and the website of the Company at [www.blspolymers.com](http://www.blspolymers.com).

**AVAILABILITY OF THE ABRIDGED PROSPECTUS:** A copy of the Abridged Prospectus shall be available on the websites of the Company, the BRLM and the Registrar to the Issue at [www.blspolymers.com](http://www.blspolymers.com), [www.unistonecapital.com](http://www.unistonecapital.com) and [www.kfintech.com](http://www.kfintech.com), respectively.

**AVAILABILITY OF BID CUM APPLICATION FORMS:** Bid cum Application Forms can be obtained from the Registered Office of the Company, BLS

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: New Delhi  
Date: October 17, 2026

**DISCLAIMER - BLS POLYMERS LIMITED** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the RHP dated October 17, 2026 with the Registrar of Companies, National Capital Territory of Delhi-II, at Central Delhi ("RoC"). The RHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM at [www.unistonecapital.com](http://www.unistonecapital.com), the website of the Company at [www.blspolymers.com](http://www.blspolymers.com) and the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to the same, kindly refer "**Risk Factors**" beginning on page 25 of the RHP. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the information included in the RHP filed by the Company with the RoC, SEBI and the Stock Exchanges.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws of the United States and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales occur.

Polymers Limited (Tel.: +91 114 352 6312); BRLM – Unistone Capital Private Limited (Tel.: +91 22 4604 6494); Syndicate Member – L F C Securities Private Limited (Tel.: 022-35006999 / +91 8291002988); and at the select locations of the Sub-Syndicate Members (as given below), Registered Brokers, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of NSE ([www.nseindia.com](http://www.nseindia.com)) and BSE ([www.bseindia.com](http://www.bseindia.com)) and at all the Designated Branches of SCBSs, the list of which is available on the websites of the Stock Exchanges and SEBI.

**BANKERS TO THE ISSUE – ESCROW COLLECTION BANK, REFUND BANK, PUBLIC ISSUE ACCOUNT BANK AND SPONSOR BANK:** ICICI Bank Limited  
UPI: UPI B



**The Kerala Minerals and Metals Ltd**  
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583  
Phone: 0478-2651215 to 217 e-mail: mdg@kmmml.com

**TENDER NOTICE**

For more details please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or [www.kmmml.com](http://www.kmmml.com)

| No. | Tender ID          | Item                                                                  |
|-----|--------------------|-----------------------------------------------------------------------|
| 1.  | 2026_KMML_880231_1 | Fabrication & Supply of Radiant Coil Assembly                         |
| 2.  | 2026_KMML_880340_1 | Self-Aligning Bearing with Dust Cap and Lid for Rotary Globe Digester |
| 3.  | 2026_KMML_880184_1 | Supply of Gear Box                                                    |
| 4.  | 2026_KMML_880692_1 | Supply Pipe seamless CS                                               |
| 5.  | 2026_KMML_880691   | Iron Oxide Brick making in KMML                                       |

Chevara 17.10.2026

Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**NOTICE OF LOSS OF SHARE CERTIFICATE**

Notice is hereby given that the following equity share certificate(s) of **Grasim Industries Limited (CIN: L17124MP1947PLC000410)** is reported to be lost or misplaced and the holder/claimant thereof have applied for issuance of duplicate shares certificate(s) in lieu thereof.

| S. No. | Name of the shareholders                                                                            | Name of the company and Folio No.      | Certificate No(s). | Distinctive No(s).  | No. of Equity Shares | Face Value |
|--------|-----------------------------------------------------------------------------------------------------|----------------------------------------|--------------------|---------------------|----------------------|------------|
| 1      | Shyam Pahlajrai Bhatia (Deceased), Bharat Shyam Bhatia (Surviving) & Kamla Balram Bhatia (Deceased) | Grasim Industries Limited (GRAO310426) | 3310426            | 655222702-655223196 | 495                  | 2          |

Date : 19.10.2026

Name of the Holder: Bharat Shyam Bhatia

**PUBLIC NOTICE**  
**TO WHOMSOEVER IT MAY CONCERN**

This is to inform the General Public that following share certificate of **Ambuja Cements Limited** having its Registered Office at **Adani Corporate House, Shantigram, SG. Highway, Khodiyar, Ahmedabad 382421**, Gujarat registered in the name of the following Shareholder/s have been lost by them.

| Sl. No. | Name of the Shareholder(s)             | Folio No. | Certificate No. | Distinctive Number(s)                         | No. of Shares with face value      |
|---------|----------------------------------------|-----------|-----------------|-----------------------------------------------|------------------------------------|
| 1.      | Lakhi Tulsidas Dengra and Janki Dengra | L05145    | 10273           | 11545881 - 11547120 and 906440025 - 906440644 | 1860 equity shares of Rs. 2/- each |

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUGF Infine India Pvt. Ltd., C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra 400083** Tel: 022-4918 6270 within **15 days** of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : 19.10.2026

Name of the Claimant: Manish Lakhmichand Dhingra

**NOTICE INVITING E-TENDER**

**GUJARAT ENERGY**  
Power & Natural Gas Limited

Gujarat Energy Limited (GEL), desires to invite bids against Tender(s) under two bid system through e-tendering portal from eligible and interested parties for the following categories:

| Tender ID | Tender Description                                                                                                   |
|-----------|----------------------------------------------------------------------------------------------------------------------|
| 354845    | Mechanical Works for CNG Stations/LCNG Stations across GEL operating locations                                       |
| 354893    | Maintenance activity in Existing/Upcoming CNG/LCNG Stations in Madhya Pradesh, Rajasthan as well as Punjab & Haryana |
| 355683    | Proposal for Sale of Gas from CB-ONN-2000/1 Block                                                                    |
| 356230    | Rate Contract For Supply of Leak Surveyor with Comprehensive AMC Across GEL                                          |
| 356314    | Hiring of Work Over Rig Services on Firm & Callout Basis in GEL operated Blocks                                      |

Interested bidders can access the Tender Documents and related updates on <https://gettender.mprocure.com> and <https://www.gujarat-energy.com/gi-current-tender/>. Interested bidders are advised to regularly visit above websites to stay updated on the aforementioned tender.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR SHRIVALLABH PITTIE RESEARCH AND TRAINING PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT JHALAWAR, RAJASTHAN**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

| S.NO. | RELEVANT PARTICULARS                                                                                                                                                                                                                                                                                                              |
|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.    | Name of the corporate debtor along with PAN/ CIN/ LLP No. Shrivallabh Pittie Research and Training Private Limited U26900MH2012PTC235199                                                                                                                                                                                          |
| 2.    | Address of the registered office 97, Maker Tower F Cuffe Parade, Mumbai City, Mumbai, Maharashtra, India, 400005                                                                                                                                                                                                                  |
| 3.    | URL of website No Website Available                                                                                                                                                                                                                                                                                               |
| 4.    | Details of place where majority of fixed assets are located Jhalawar, Rajasthan                                                                                                                                                                                                                                                   |
| 5.    | Installed capacity of main products/ services Not Known                                                                                                                                                                                                                                                                           |
| 6.    | Quantity and value of main products/ services sold in last financial year NA                                                                                                                                                                                                                                                      |
| 7.    | Number of employees/ workmen Not Known                                                                                                                                                                                                                                                                                            |
| 8.    | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL: Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a> |
| 9.    | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                              |
| 10.   | Last date for receipt of expression of interest 3rd November 2026                                                                                                                                                                                                                                                                 |
| 11.   | Date of issue of provisional list of prospective resolution applicants 9th November 2026                                                                                                                                                                                                                                          |
| 12.   | Last date for submission of objections to provisional list 14th November 2026                                                                                                                                                                                                                                                     |
| 13.   | Date of issue of final list of prospective resolution applicants 17th November 2026                                                                                                                                                                                                                                               |
| 14.   | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 19th November 2026                                                                                                                                                                               |
| 15.   | Last date for submission of Resolution plans 19th December 2026                                                                                                                                                                                                                                                                   |
| 16.   | Process email id to submit Expression of Interest <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                                                                                                                                                  |
| 17.   | Details of the corporate debtor's registration status as MSME Not registered                                                                                                                                                                                                                                                      |

Date: 19th October 2026

CA Sunil Kumar Kabra

Place: Surat

Deemed RP of Shrivallabh Pittie Research and Training Pvt. Ltd. (BBI Registration No.: 18B/UPA-001/UP-P0101/2017-18/11662, 301, 3rd Floor, Regus Business Center, New Citylight Road, Above Mercedes-Benz Showroom, Bhathana-Vesu, Surat-395007

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer ("LOF") dated October 08, 2026 filed with the Securities and Exchange Board of India ("SEBI") and the Stock Exchange namely BSE Limited ("BSE").



**CONTINENTAL CONTROLS LIMITED**  
**CONTINENTAL CONTROLS LIMITED**  
CIN: L66110MH1995PLC086040  
Registered Office : Plot No. A 356/357, Road No-26, Wagle Industrial Estate, MIDC, Thane-400604, Maharashtra, India; | Tel : No. 022-4184 2289;  
E-mail: [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in); | Website: [www.continentalcontrol.in](http://www.continentalcontrol.in);  
Contact Person: Anushree Tekrival, Company Secretary and Compliance Officer

**OUR PROMOTERS: ONE LIFE CAPITAL ADVISORS LIMITED**

**FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF CONTINENTAL CONTROLS LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY**

**WE HEREBY CONFIRM THAT NONE OF OUT PROMOTERS OR DIRECTORS IS A WILFUL DEFAULTER AS ON THE DATE OF LETTER OF OFFER**

ISSUE OF UPTO 1,96,68,019\* FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10/- EACH RIGHTS EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING UPTO ₹ 1966.80 LAKHS\* ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 16 (SIXTEEN) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON OCTOBER 14, 2026 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS ₹ 10/- WHICH IS EQUAL TO THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE SECTION TITLED "TERMS OF THE ISSUE" ON PAGE 72 OF THE LETTER OF OFFER.

\*Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

| NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY |                                                              |                          |
|-----------------------------------------------------------|--------------------------------------------------------------|--------------------------|
| ISSUE PROGRAMME                                           |                                                              |                          |
| ISSUE OPENS ON                                            | LAST DATE FOR ON-MARKET RENUNCIATION OF RIGHTS ENTITLEMENTS* | ISSUE CLOSES ON**        |
| Friday, October 23, 2026                                  | Monday, October 26, 2026                                     | Friday, October 30, 2026 |

\*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.

\*\*No withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

|       |                                                                                                                                                                                                                                   |
|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| ASBA* | Simple, Safe, Smart way of Application - Make use of!!!!<br>"Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same." |
|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**SPECIFIC INVESTORS:** Our Promoters/Promoter Group have confirmed that they will not be renouncing their respective Rights Entitlements in favour of any specific investor(s). Further, the company confirms that the company will not allow any under-subscribed portion of the issue in terms of Regulation 90(2)(d) of the SEBI ICDR Regulations to any specific investors identified by the Company, as per Regulation 84(1)(f)(ii) of the SEBI ICDR Regulations.

**FACILITIES FOR APPLICATION IN THIS ISSUE**

In accordance with Regulation 76 of SEBI ICDR Regulations, the SEBI Master Circular, and ASBA Circulars, all investors desiring to make an application in this Issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such applications before making their application through ASBA. For details, please see "Making of an Application through the ASBA process" on page 74 of the Letter of Offer.

Please note that subject to SCsBs complying with the requirements of SEBI Circular No. CIR/CFD/DIL/1/2013 dated September 25, 2012 within the periods stipulated therein, Applications may be submitted at Designated Branches of the SCsBs. Further, in terms of the SEBI Circular CIR/CFD/DIL/1/2013 dated January 2, 2013, it is clarified that for making Applications by SCsBs on their own account using ASBA facility, each such SCsBs should have a separate account in its own name with any other SEBI Registered SCsB(s). Such account shall be used solely for the purpose of making Application in the Issue and clear demarcated funds should be available in such account for Applications.

**CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS:**

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only.

**Pursuant to the provisions of the SEBI ICDR Regulations and other applicable laws, Rights Entitlements have been credited to the demat account of the eligible equity shareholders ("RE Holders") under the ISIN: INE545B20014 on or about October 19, 2026.**

RE holders can apply for Rights Issue or renounce the REs in full or in part. The renunciation can be done using the secondary market platform of the Stock Exchanges (the "on Market Renunciation") or through an offer market transfer (the "Off Market Renunciation") within the timeline mentioned in the table above.

**PLEASE NOTE THAT CREDIT OF RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE INVESTORS TO THE RIGHTS EQUITY SHARES AND INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS EQUITY SHARES ON OR BEFORE THE ISSUE CLOSING DATE BY MAKING FULL PAYMENT TOWARDS SHARES APPLIED, FOR FURTHER DETAILS, PLEASE SEE "ISSUE INFORMATION ON PAGE 72 OF THE LETTER OF OFFER.**

**PLEASE NOTE THAT THE RIGHTS ENTITLEMENTS WHICH ARE NEITHER RENOUNCED NOR SUBSCRIBED BY THE INVESTORS ON OR BEFORE THE ISSUE CLOSING DATE SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSURE.**

Please note that our Company has opened a separate demat escrow account (namely, CONTINENTAL CONTROLS LIMITED) ("Demat Escrow Account") and has credited the Rights Entitlements on the basis of the Equity Shares: (a) held by Eligible Equity Shareholders which are held in physical form as on Record Date; or (b) which are held in the account of the Investor Education Protection Fund ("IEPF") authority; or (c) of the Eligible Equity Shareholder whose demat accounts are frozen or where the Equity Shares are lying in the unclaimed / suspense escrow account/ demat suspense account (including those pursuant to Regulation 39 of the SEBI ICDR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date or where Equity Shares have been kept in abeyance or where entitlement certificate has been issued or where instruction has been issued for stopping issue or transfer or where letter of confirmation lying in escrow account; or (d) where credit of the Rights Entitlements have returned/reversed/failed for any reason or (e) where ownership is currently under dispute, including court or any regulatory proceedings or where legal notices have been issued, if any or (f) such other cases where our Company is unable to credit Rights Entitlements for any other reasons. Please also note that our Company has credited Rights Entitlements to the Demat Suspense Account, on the basis of information available with our Company and to serve the interest of relevant Eligible Equity Shareholders to provide them with a reasonable opportunity to participate in the Issue. The credit of the Rights Entitlements to the Demat Suspense Account by our Company does not create any right in favour of the relevant Eligible Equity Shareholders for transfer of Rights Entitlement to their demat account or to receive any Equity Shares in the Issue.

With respect to the Rights Entitlements credited to the Demat Suspense Account, the Eligible Equity Shareholders are requested to provide relevant details/documents as acceptable to our Company or the Registrar (such as applicable regulatory approvals, self-attested PAN and client master sheet of demat account, details/records confirming the legal and beneficial ownership of their respective Equity Shares, etc.) to our Company or the Registrar not later than two clear Working Days prior to the Issue Closing Date, i.e., by October 30, 2026, to enable credit of their Rights Entitlements by way of transfer from the Demat Suspense Account to their demat account at least one day before the Issue Closing Date, to enable such Eligible Equity Shareholders to make an application in this issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard.

Such Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to our Company or the Registrar accounts active to facilitate the aforementioned transfer. In the event that the Eligible Equity Shareholders are not able to provide relevant details to our Company or the Registrar by the end of two clear Working Days prior to the Issue Closing Date, Rights Entitlements credited to the Demat Suspense Account shall lapse and extinguish in due course and such Eligible Equity Shareholder shall not have any claim against our Company and our Company shall not be liable to any such Eligible Equity Shareholder in any form or manner.

#### COMPLETION OF DISPATCH OF ISSUE MATERIAL

The dispatch of the Application Form, Letter of Offer dated October 08, 2026 and RE Entitlement letter ("Issue Material") has been completed on October 17, 2026 for dispatch through email and Speed Post (Non-Email), as confirmed by the RTA. In case of Eligible Equity Shareholders who have provided their valid e-mail address to our Company, the Issue Material has been sent to their e-mail address and in cases where Eligible Equity Shareholders have not provided their e-mail address, then the Issue Materials, as applicable has been physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

**PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS:** Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form to the Designated Branch of the SCsB or online/electronic Application through the website of the SCsBs (if made available by such SCsB) for authorising such SCsB to block Application Money payable on the Application in their respective ASBA Accounts. Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCsB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For the list of banks which have been notified by SEBI to act as SCsBs for the ASBA process, please refer to <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?do=RecognisedFpi=yes&ntml=34>

**APPLICATIONS ON PLAIN PAPER UNDER ASBA PROCESS:** An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCsBs. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to the Issue on plain paper with the same details as per the Application Form that is available on the website of the Registrar, the Stock Exchanges. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCsB for authorising such SCsB to block Application Money in the said bank account maintained with the same SCsB. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address. Please note that in terms of Regulation 78 of SEBI ICDR Regulations, the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCsB before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being Continental Controls Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Folio number (in case of Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date)/DP and Client ID in which RE held;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to the Issue;
- Number of Equity Shares held as on Record Date;
- Allotment option - only dematerialised form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for within the Rights Entitlements;
- Number of Additional Rights Equity Shares applied for, if any (applicable only if entire Rights Entitlements have been applied for);
- Total number of Rights Equity Shares applied for;
- Total amount paid at the rate of Rs. 10/- per Rights Equity Share;

- Details of the ASBA Account such as the SCsB account number, name, address and branch of the relevant SCsB;
- In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCsB with which the account is maintained;
- Authorisation to the Designated Branch of the SCsB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCsB); and
- All such Eligible Equity Shareholders shall be deemed to have made the representations, warranties and agreements set forth in "Restrictions on Foreign Ownership of Indian Securities" on page 100, of the Letter of Offer and shall include the following:  
"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/We understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/We understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/We understand this application should not be forwarded to or transmitted in or to the United States at any time. I/We confirm that I/We are not in the United States and understand that neither us, nor the Registrar, or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction or our residence.

I/We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.

I/We hereby make representations, warranties and agreements set forth herein.

I/We acknowledge that the Company, its affiliates and others will rely upon the truth and accuracy of the foregoing representations, warranties and agreements set forth therein."

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at [www.purvashare.com](http://www.purvashare.com). Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCsB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

If the shareholders make an application using the Application Form as well as plain paper, both the application shall be liable to be rejected at the options of our Company.

**OVERSEAS SHAREHOLDERS:** The distribution of the Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter ("Issue Materials") and the issue of Rights Entitlements and Equity Shares on a rights basis to persons in certain jurisdictions outside India is restricted by legal requirements prevailing in those jurisdictions. Persons into whose possession this Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter may come are required to inform themselves about and observe such restrictions. For more details see "Restrictions on Purchases and Resales" beginning on page 101 of the Letter of Offer. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders of our Company and will dispatch the Letter of Offer, Application Form and the Rights Entitlement Letter only to Eligible Equity Shareholders only to their valid e-mail addresses who have provided an Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Securities is permitted under laws of such jurisdictions and does not result in and may not be construed as, a public offering in such jurisdictions. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Issue material is sent only to their valid e-mail address, and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Issue material is dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Investors can also access the Letter of Offer, and the Application Form from the websites of the Registrar to the Issue, our Company, BSE.

**NO OFFER IN THE UNITED STATES:** The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or any U.S. State Securities laws and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the securities act. The rights entitlements and equity shares referred to in the letter of offer are being offered in India, but not in the United States. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any equity shares or rights entitlements for sale in the United States or as a solicitation therein of an offer to buy any of the said securities. Accordingly, the letter of offer should not be forwarded to or transmitted in or into the United States at any time.

**LAST DATE FOR APPLICATION:** The last date for submission of the duly filled in the Application Form or a plain paper Application is October 30, 2026, i.e., Issue Closing Date. If the Application Form is not submitted with a SCS, uploaded with the Stock Exchanges and the Application Form is not blocked with the SCsB on or before the Issue Closing Date, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Issue Information - Basis of Allotment" on page 107 of the Letter of Offer.

Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

Please ensure that the Application Form and necessary details are filled in. In place of Application Number, Investors can mention the reference number of the email received from Registrar informing about their Right Entitlement or last eight digits of the demat account. Alternatively, SCsBs may mention their internal reference number in place of application number.

**LISTING:** The existing Equity Shares of our Company are listed on BSE Limited ("BSE") (the "Stock Exchange"). Our Company has received 'in-principle' approval from the BSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through the letter dated September 29, 2026. Our Company will also make applications to BSE to obtain trading approvals for the Rights Entitlements as required under the SEBI ICDR Master Circular. For the purpose of this Issue, the Designated Stock Exchange is BSE.

**DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by BSE Limited should not in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 69 of the Letter of Offer.

**AVAILABILITY OF ISSUE MATERIALS:** Pursuant to the requirements of the SEBI ICDR Regulations and other applicable laws, the Rights Entitlements will be credited to the demat account of the Eligible Equity Shareholders who are Equity Shareholders as on the Record Date, however, the Issue Materials will be sent dispatched only to such Eligible Equity Shareholders who have provided an Indian address to our Company and only such Eligible Equity Shareholders are permitted to participate in the Issue. The credit of Rights Entitlement does not constitute an offer, invitation to offer or solicitation for participation in the Issue, whether directly or indirectly, and any dispatch of the Issue Material shall constitute an offer, invitation of solicitation for participation in the Issue in accordance with the terms of the Issue Material. Further, receipt of the Issue Materials (including by way of electronic means) will not constitute an offer, invitation to or solicitation by anyone in (i) the United States or (ii) any jurisdiction or in any circumstances in which such an offer, invitation or solicitation is unlawful or not authorized or to any person to whom it is unlawful to make such an offer, invitation or solicitation. In those circumstances, the Letter of Offer and any other Issue Materials must be treated as sent for information only and should not be acted upon for subscription to Rights Equity Shares and should not be copied or redistributed, in part or full. Accordingly, persons receiving a copy of the Issue Materials should not distribute or send the Issue Materials in or into any jurisdiction where to do so, would or might contravene local securities laws or regulations, or would subject our Company or its affiliates to any filing or registration requirement (other than in India). If Issue Material is received by any person in any such jurisdiction or the United States, they must not seek to subscribe to the Rights Equity Shares. For more details, see "Restrictions on Purchases and Resales" beginning on page 101 of this Letter of Offer.

The Issue material will be sent dispatched only to the Eligible Equity Shareholders who have provided an Indian address to our Company. In case such Eligible Equity Shareholders have provided their valid e-mail address, this Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their valid e-mail address, Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Further, the Letter of Offer will be sent/ dispatched to the Eligible Equity Shareholders who have provided their Indian address and who have made a request in this regard.

Investors can access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe to the Rights Equity Shares under applicable laws) on the websites of:

- Our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)
- The Registrar at [www.purvashare.com](http://www.purvashare.com)
- The Stock Exchanges at [www.bseindia.com](http://www.bseindia.com)

To update the respective Indian addresses/e-mail addresses/phone or mobile numbers in the records maintained by the Registrar or by our Company, in case shares held in physical mode or contact with their Depository participant in case shares held in demat mode, Eligible Equity Shareholders should visit [www.purvashare.com](http://www.purvashare.com)

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e. [www.purvashare.com](http://www.purvashare.com)) by entering their DP ID and Client ID or folio number (for Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date). The link for the same shall also be available on the website of our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)

Further, our Company will undertake all adequate steps to reach out the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible. For risk factors and other details please refer to the Letter of Offer.

If you have queries or grievances in connection with the Rights Issue, you may contact the Registrar to the issue at details given below with copy to Company Secretary at [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in)

| REGISTRAR TO THE ISSUE                                                                |                                                                                                                 |
|---------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------|
|  | <b>Purva Share Registry (India) Private Limited</b>                                                             |
|                                                                                       | Tel No. : 022-41343264 / 49614132                                                                               |
|                                                                                       | Email : <a href="mailto:newissue@purvashare.com">newissue@purvashare.com</a>                                    |
|                                                                                       | Contact Person : Deepali Ganekar                                                                                |
|                                                                                       | Website : <a href="http://www.purvashare.com">www.purvashare.com</a><br>SEBI Registration Number : INR000001112 |

Investors may contact the Registrar to the Issue or our Company Secretary and Compliance Officer for any pre-Issue or post- Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCsB, giving full details such as name, address of the Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCsB where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip. For details on the ASBA process, see "Issue Information" beginning on page 72 of the Letter of Offer. Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCsBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "Issue Information" at page 72 of the Letter of Offer.

**For Continental Controls Limited**  
**On behalf of the Board of Directors**  
Sd/-  
Anushree Tekrival  
Company Secretary and Compliance Officer

Date : 17th October, 2026  
Place : Thane

...continued from previous page.

**AVAILABILITY OF THE RHP:** Investors are advised to refer to the RHP and the section titled "**Risk Factors**" beginning on page 25 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM, Unistone Capital Private Limited, at [www.unistonecapital.com](http://www.unistonecapital.com), the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively, and the website of the Company at [www.blspolymers.com](http://www.blspolymers.com).

**AVAILABILITY OF THE ABRIDGED PROSPECTUS:** A copy of the Abridged Prospectus shall be available on the websites of the Company, the BRLM and the Registrar to the Issue at [www.blspolymers.com](http://www.blspolymers.com), [www.unistonecapital.com](http://www.unistonecapital.com) and [www.kfintech.com](http://www.kfintech.com), respectively.

**AVAILABILITY OF BID CUM APPLICATION FORMS:** Bid cum Application Forms can be obtained from the Registered Office of the Company, BLS

Polymers Limited (Tel.: +91 114 352 6312); BRLM – Unistone Capital Private Limited (Tel.: +91 22 4604 6494); Syndicate Member – L F C Securities Private Limited (Tel.: 022-35006999 / +91 8291002988); and at the select locations of the Sub-Syndicate Members (as given below), Registered Brokers, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of NSE ([www.nseindia.com](http://www.nseindia.com)) and BSE ([www.bseindia.com](http://www.bseindia.com)) and at all the Designated Branches of SCsBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

**BANKERS TO THE ISSUE – ESCROW COLLECTION BANK, REFUND BANK, PUBLIC ISSUE ACCOUNT BANK AND SPONSOR BANK:** ICICI Bank Limited

UPI: UPI Bidders can



**The Kerala Minerals and Metals Ltd**  
(A Govt. of Kerala Undertaking) - Sankaramangalam, Kollam 691583  
Phone: 0478-2651215 to 217 e-mail: mdg@kmmml.com

**TENDER NOTICE**

For more details please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or [www.kmmml.com](http://www.kmmml.com)

| No. | Tender ID          | Item                                                                  |
|-----|--------------------|-----------------------------------------------------------------------|
| 1.  | 2026_KMML_880231_1 | Fabrication & Supply of Radiant Coil Assembly                         |
| 2.  | 2026_KMML_880340_1 | Self-Aligning Bearing with Dust Cap and Lid for Rotary Globe Digester |
| 3.  | 2026_KMML_880184_1 | Supply of Gear Box                                                    |
| 4.  | 2026_KMML_880692_1 | Supply Pipe seamless CS                                               |
| 5.  | 2026_KMML_880691   | Iron Oxide Brick making in KMML                                       |

Chevara 17.10.2026      Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**NOTICE OF LOSS OF SHARE CERTIFICATE**

Notice is hereby given that the following equity share certificate(s) of **Grasim Industries Limited (CIN: L17124MP1947PLC000410)** is reported to be lost or misplaced and the holder/claimant thereof have applied for issuance of duplicate shares certificate(s) in lieu thereof.

| S. No. | Name of the shareholders                                                                            | Name of the company and Folio No.      | Certificate No(s). | Distinctive No(s).  | No. of Equity Shares | Face Value |
|--------|-----------------------------------------------------------------------------------------------------|----------------------------------------|--------------------|---------------------|----------------------|------------|
| 1      | Shyam Pahlajrai Bhatia (Deceased), Bharat Shyam Bhatia (Surviving) & Kamla Balram Bhatia (Deceased) | Grasim Industries Limited (GRAO310426) | 3310426            | 655222702-655223196 | 495                  | 2          |

Date : 19.10.2026      Name of the Holder: **Bharat Shyam Bhatia**

**PUBLIC NOTICE**

**TO WHOMSOEVER IT MAY CONCERN**

This is to inform the General Public that following share certificate of **Ambuja Cements Limited** having its Registered Office at **Adani Corporate House, Shantigram, SG. Highway, Khodiyar, Ahmedabad 382421**, Gujarat registered in the name of the following Shareholder/s have been lost by them.

| Sl. No. | Name of the Shareholder(s)             | Folio No. | Certificate No. | Distinctive Number(s)                         | No. of Shares with face value      |
|---------|----------------------------------------|-----------|-----------------|-----------------------------------------------|------------------------------------|
| 1.      | Lakhi Tulsidas Dengra and Janki Dengra | L05145    | 10273           | 11545881 - 11547120 and 906440025 - 906440644 | 1860 equity shares of Rs. 2/- each |

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUGF Intime India Pvt. Ltd., C 101, 247 Park, L.B. Marg, Vikhroli (west), Mumbai, Maharashtra 400083** Tel: 022-4918 6270 within **15 days** of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : 19.10.2026      Name of the Claimant: **Manish Lakhmichand Dhingra**  
Date : MUMBAI

**NOTICE INVITING E-TENDER**



Gujarat Energy Limited (GEL), desires to invite bids against Tender(s) under two bid system through e-tendering portal from eligible and interested parties for the following categories:

| Tender ID | Tender Description                                                                                                   |
|-----------|----------------------------------------------------------------------------------------------------------------------|
| 354845    | Mechanical Works for CNG Stations/LCNG Stations across GEL operating locations                                       |
| 354893    | Maintenance activity in Existing/Upcoming CNG/LCNG Stations in Madhya Pradesh, Rajasthan as well as Punjab & Haryana |
| 355683    | Proposal for Sale of Gas from CB-ONN-2000/1 Block                                                                    |
| 356230    | Rate Contract For Supply of Leak Surveyor with Comprehensive AMC Across GEL                                          |
| 356314    | Hiring of Work Over Rig Services on Firm & Callout Basis in GEL operated Blocks                                      |

Interested bidders can access the Tender Documents and related updates on <https://gettender.mprocure.com> and <https://www.gujarat-energy.com/gil-current-tender/>. Interested bidders are advised to regularly visit above websites to stay updated on the aforementioned tender.

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR SHRIVALLABH PITTIE RESEARCH AND TRAINING PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT JHALAWAR, RAJASTHAN**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| S.NO. | RELEVANT PARTICULARS                                                                                                                                                                                                                                                                                                                   |
|-------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.    | Name of the corporate debtor along with PAN/ CIN/ LLP No.      Shrivallabh Pittie Research and Training Private Limited<br>U26900MH2012PTC235199                                                                                                                                                                                       |
| 2.    | Address of the registered office      97, Maker Tower F Cuffe Parade, Mumbai City, Mumbai, Maharashtra, India, 400005                                                                                                                                                                                                                  |
| 3.    | URL of website      No Website Available                                                                                                                                                                                                                                                                                               |
| 4.    | Details of place where majority of fixed assets are located      Jhalawar, Rajasthan                                                                                                                                                                                                                                                   |
| 5.    | Installed capacity of main products/ services      Not Known                                                                                                                                                                                                                                                                           |
| 6.    | Quantity and value of main products/ services sold in last financial year      NA                                                                                                                                                                                                                                                      |
| 7.    | Number of employees/ workmen      Not Known                                                                                                                                                                                                                                                                                            |
| 8.    | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:      Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a> |
| 9.    | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:      Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                              |
| 10.   | Last date for receipt of expression of interest      3rd November 2026                                                                                                                                                                                                                                                                 |
| 11.   | Date of issue of provisional list of prospective resolution applicants      9th November 2026                                                                                                                                                                                                                                          |
| 12.   | Last date for submission of objections to provisional list      14th November 2026                                                                                                                                                                                                                                                     |
| 13.   | Date of issue of final list of prospective resolution applicants      17th November 2026                                                                                                                                                                                                                                               |
| 14.   | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants      19th November 2026                                                                                                                                                                               |
| 15.   | Last date for submission of resolution plans      19th December 2026                                                                                                                                                                                                                                                                   |
| 16.   | Process email id to submit Expression of Interest <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                                                                                                                                                       |
| 17.   | Details of the corporate debtor's registration status as MSME      Not registered                                                                                                                                                                                                                                                      |

Date: 19th October 2026      CA Sunil Kumar Kalra  
Place: Surat      Deemed RP of Shrivallabh Pittie Research and Training Pvt. Ltd.  
(BBI Registration No.: 18B/UPA-001/UP-P0101/2017-18/11662, 301, 3rd Floor, Regus Business Center, New Citylight Road, Above Mercedes-Benz Showroom, Bharthana-Vesu, Surat-395007)

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer ("LOF") dated October 08, 2026 filed with the Securities and Exchange Board of India ("SEBI") and the Stock Exchange namely BSE Limited ("BSE").



**CONTINENTAL CONTROLS LIMITED**  
CIN: L66110MH1995PLC086040  
Registered Office : Plot No. A 356/357, Road No-26, Wagle Industrial Estate, MIDC, Thane-400604, Maharashtra, India; | Tel : No. 022-4184 2289;  
E-mail: [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in); | Website: [www.continentalcontrol.in](http://www.continentalcontrol.in) ;  
Contact Person: Anushree Tekrival, Company Secretary and Compliance Officer

Please scan the QR Code to view the LOF

**OUR PROMOTERS: ONE LIFE CAPITAL ADVISORS LIMITED**

**FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF CONTINENTAL CONTROLS LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY**

**WE HEREBY CONFIRM THAT NONE OF OUT PROMOTERS OR DIRECTORS IS A WILFUL DEFAULTER AS ON THE DATE OF LETTER OF OFFER**

ISSUE OF UPTO 1,96,68,019\* FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10/- EACH RIGHTS EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING UPTO ₹1966.80 LAKHS\* ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 16 (SIXTEEN) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON OCTOBER 14, 2026 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS ₹ 10/- WHICH IS EQUAL TO THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE SECTION TITLED "TERMS OF THE ISSUE" ON PAGE 72 OF THE LETTER OF OFFER.

\*Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

| NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY |                                                              |                          |
|-----------------------------------------------------------|--------------------------------------------------------------|--------------------------|
| ISSUE PROGRAMME                                           |                                                              |                          |
| ISSUE OPENS ON                                            | LAST DATE FOR ON-MARKET RENUNCIATION OF RIGHTS ENTITLEMENTS* | ISSUE CLOSES ON**        |
| Friday, October 23, 2026                                  | Monday, October 26, 2026                                     | Friday, October 30, 2026 |

\*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.  
\*\*No withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

|       |                                                                                                                                                                                                                                  |
|-------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| ASBA* | Simple, Safe, Smart way of Application - Make use of!!!!<br>"Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. |
|-------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**SPECIFIC INVESTORS:** Our Promoters/Promoter Group have confirmed that they will not be renouncing their respective Rights Entitlements in favour of any specific investor(s). Further, the company confirms that the company will not allow any under-subscribed portion of the issue in terms of Regulation 90(2)(d) of the SEBI ICDR Regulations to any specific investors identified by the Company, as per Regulation 84(1)(f)(ii) of the SEBI ICDR Regulations.

**FACILITIES FOR APPLICATION IN THIS ISSUE**

In accordance with Regulation 76 of SEBI ICDR Regulations, the SEBI Master Circular, and ASBA Circulars, all investors desiring to make an application in this Issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such applications before making their application through ASBA. For details, please see "Making of an Application through the ASBA process" on page 74 of the Letter of Offer.

Please note that subject to SCsBs complying with the requirements of SEBI Circular No. CIR/CFD/DIL/1/2013 dated September 25, 2012 within the periods stipulated therein, Applications may be submitted at Designated Branches of the SCsBs. Further, in terms of the SEBI Circular CIR/CFD/DIL/1/2013 dated January 2, 2013, it is clarified that for making Applications by SCsBs on their own account using ASBA facility, each such SCsBs should have a separate account in its own name with any other SEBI Registered SCsB(s). Such account shall be used solely for the purpose of making Application in the Issue and clear demarcated funds should be available in such account for Applications.

**CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS:**

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only.

**Pursuant to the provisions of the SEBI ICDR Regulations and other applicable laws, Rights Entitlements have been credited to the demat account of the eligible equity shareholders ("RE Holders") under the ISIN: INE545B20014 on or about October 19, 2026.**

RE holders can apply for Rights Issue or renounce the REs in full or in part. The renunciation can be done using the secondary market platform of the Stock Exchanges (the "on Market Renunciation") or through an offer market transfer (the "Off Market Renunciation") within the timeline mentioned in the table above.

**PLEASE NOTE THAT CREDIT OF RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE INVESTORS TO THE RIGHTS EQUITY SHARES AND INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS EQUITY SHARES ON OR BEFORE THE ISSUE CLOSING DATE BY MAKING FULL PAYMENT TOWARDS SHARES APPLIED, FOR FURTHER DETAILS, PLEASE SEE "ISSUE INFORMATION ON PAGE 72 OF THE LETTER OF OFFER.**

**PLEASE NOTE THAT THE RIGHTS ENTITLEMENTS WHICH ARE NEITHER RENOUNCED NOR SUBSCRIBED BY THE INVESTORS ON OR BEFORE THE ISSUE CLOSING DATE SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSURE.**

Please note that our Company has opened a separate demat escrow account (namely, CONTINENTAL CONTROLS LIMITED) ("Demat Escrow Account") and has credited the Rights Entitlements on the basis of the Equity Shares: (a) held by Eligible Equity Shareholders which are held in physical form as on Record Date; or (b) which are held in the account of the Investor Education Protection Fund ("IEPF") authority; or (c) of the Eligible Equity Shareholder whose demat accounts are frozen or where the Equity Shares are lying in the unclaimed / suspense escrow account/ demat suspense account (including those pursuant to Regulation 39 of the SEBI ICDR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date or where Equity Shares have been kept in abeyance or where entitlement certificate has been issued or where instruction has been issued for stopping issue or transfer or where letter of confirmation lying in escrow account; or (d) where credit of the Rights Entitlements have returned/reversed/failed for any reason or (e) where ownership is currently under dispute, including court or any regulatory proceedings or where legal notices have been issued, if any or (f) such other cases where our Company is unable to credit Rights Entitlements for any other reasons. Please also note that our Company has credited Rights Entitlements to the Demat Suspense Account, on the basis of information available with our Company and to serve the interest of relevant Eligible Equity Shareholders to provide them with a reasonable opportunity to participate in the Issue. The credit of the Rights Entitlements to the Demat Suspense Account by our Company does not create any right in favour of the relevant Eligible Equity Shareholders for transfer of Rights Entitlement to their demat account or to receive any Equity Shares in the Issue.

With respect to the Rights Entitlements credited to the Demat Suspense Account, the Eligible Equity Shareholders are requested to provide relevant details/documents as acceptable to our Company or the Registrar (such as applicable regulatory approvals, self-attested PAN and client master sheet of demat account, details/records confirming the legal and beneficial ownership of their respective Equity Shares, etc.) to our Company or the Registrar not later than two clear Working Days prior to the Issue Closing Date, i.e., by October 30, 2026, to enable credit of their Rights Entitlements by way of transfer from the Demat Suspense Account to their demat account at least one day before the Issue Closing Date, to enable such Eligible Equity Shareholders to make an application in this issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard.

Such Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to our Company or the Registrar accounts active to facilitate the aforementioned transfer. In the event that the Eligible Equity Shareholders are not able to provide relevant details to our Company or the Registrar by the end of two clear Working Days prior to the Issue Closing Date, Rights Entitlements credited to the Demat Suspense Account shall lapse and extinguish in due course and such Eligible Equity Shareholder shall not have any claim against our Company and our Company shall not be liable to any such Eligible Equity Shareholder in any form or manner.

**COMPLETION OF DISPATCH OF ISSUE MATERIAL**

The dispatch of the Application Form, Letter of Offer dated October 08, 2026 and RE Entitlement letter ("Issue Material") has been completed on October 17, 2026 for dispatch through email and Speed Post (Non-Email), as confirmed by the RTA. In case of Eligible Equity Shareholders who have provided their valid e-mail address to our Company, the Issue Material has been sent to their e-mail address and in cases where Eligible Equity Shareholders have not provided their e-mail address, then the Issue Materials, as applicable has been physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

**PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS:** Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form to the Designated Branch of the SCsB or online/electronic Application through the website of the SCsBs (if made available by such SCsB) for authorising such SCsB to block Application Money payable on the Application in their respective ASBA Accounts. Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCsB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For the list of banks which have been notified by SEBI to act as SCsBs for the ASBA process, please refer to <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?do=RecognisedFpi=yes&ntml=34>

**APPLICATIONS ON PLAIN PAPER UNDER ASBA PROCESS:** An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCsBs. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to the Issue on plain paper with the same details as per the Application Form that is available on the website of the Registrar, the Stock Exchanges. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCsB for authorising such SCsB to block Application Money in the said bank account maintained with the same SCsB. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address. Please note that in terms of Regulation 78 of SEBI ICDR Regulations, the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCsB before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being Continental Controls Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Folio number (in case of Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date)/DP and Client ID in which RE held;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to the Issue;
- Number of Equity Shares held as on Record Date;
- Allotment option - only dematerialised form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for within the Rights Entitlements;
- Number of Additional Rights Equity Shares applied for, if any (applicable only if entire Rights Entitlements have been applied for);
- Total number of Rights Equity Shares applied for;
- Total amount paid at the rate of Rs. 10/- per Rights Equity Share;

- Details of the ASBA Account such as the SCsB account number, name, address and branch of the relevant SCsB;
- In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCsB with which the account is maintained;
- Authorisation to the Designated Branch of the SCsB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCsB); and
- All such Eligible Equity Shareholders shall be deemed to have made the representations, warranties and agreements set forth in "Restrictions on Foreign Ownership of Indian Securities" on page 100, of the Letter of Offer and shall include the following:  
"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/We understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/We understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/We understand this application should not be forwarded to or transmitted in or to the United States at any time. I/We confirm that I/We are not in the United States and understand that neither us, nor the Registrar, or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.  
I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction or our residence.  
I/We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.  
I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.  
I/We hereby make representations, warranties and agreements set forth herein.  
I/We acknowledge that the Company, its affiliates and others will rely upon the truth and accuracy of the foregoing representations, warranties and agreements set forth therein."  
Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at [www.purvashare.com](http://www.purvashare.com). Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCsB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.  
If the shareholders make an application using the Application Form as well as plain paper, both the application shall be liable to be rejected at the options of our Company.

**OVERSEAS SHAREHOLDERS:** The distribution of the Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter ("Issue Materials") and the issue of Rights Entitlements and Equity Shares on a rights basis to persons in certain jurisdictions outside India is restricted by legal requirements prevailing in those jurisdictions. Persons into whose possession this Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter may come are required to inform themselves about and observe such restrictions. For more details see "Restrictions on Purchases and Resales" beginning on page 101 of the Letter of Offer. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders of our Company and will dispatch the Letter of Offer, Application Form and the Rights Entitlement Letter only to Eligible Equity Shareholders only to their valid e-mail addresses who have provided an Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Securities is permitted under laws of such jurisdictions and does not result in and may not be construed as, a public offering in such jurisdictions. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Issue material is sent only to their valid e-mail address, and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Issue material is dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Investors can also access the Letter of Offer, and the Application Form from the websites of the Registrar to the Issue, our Company, BSE.

**NO OFFER IN THE UNITED STATES:** The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or any U.S. State Securities laws and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the securities act. The rights entitlements and equity shares referred to in the letter of offer are being offered in India, but not in the United States. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any equity shares or rights entitlements for sale in the United States or as a solicitation therein of an offer to buy any of the said securities. Accordingly, the letter of offer should not be forwarded to or transmitted in or into the United States at any time.

**LAST DATE FOR APPLICATION:** The last date for submission of the duly filled in the Application Form or a plain paper Application is October 30, 2026, i.e., Issue Closing Date. If the Application Form is not submitted with a SCS, uploaded with the Stock Exchanges and the Application Form is not blocked with the SCsB on or before the Issue Closing Date, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Issue Information - Basis of Allotment" on page 107 of the Letter of Offer.

Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

Please ensure that the Application Form and necessary details are filled in. In place of Application Number, Investors can mention the reference number of the email received from Registrar informing about their Right Entitlement or last eight digits of the demat account. Alternatively, SCsBs may mention their internal reference number in place of application number.

**LISTING:** The existing Equity Shares of our Company are listed on BSE Limited ("BSE") (the "Stock Exchange"). Our Company has received 'in-principle' approval from the BSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through the letter dated September 29, 2026. Our Company will also make applications to BSE to obtain trading approvals for the Rights Entitlements as required under the SEBI ICDR Master Circular. For the purpose of this Issue, the Designated Stock Exchange is BSE.

**DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by BSE Limited should not in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 69 of the Letter of Offer.

**AVAILABILITY OF ISSUE MATERIALS:** Pursuant to the requirements of the SEBI ICDR Regulations and other applicable laws, the Rights Entitlements will be credited to the demat account of the Eligible Equity Shareholders who are Equity Shareholders as on the Record Date, however, the Issue Materials will be sent dispatched only to such Eligible Equity Shareholders who have provided an Indian address to our Company and only such Eligible Equity Shareholders are permitted to participate in the Issue. The credit of Rights Entitlement does not constitute an offer, invitation to offer or solicitation for participation in the Issue, whether directly or indirectly, and only dispatch of the Issue Material shall constitute an offer, invitation of solicitation for participation in the Issue in accordance with the terms of the Issue Material. Further, receipt of the Issue Materials (including by way of electronic means) will not constitute an offer, invitation to or solicitation by anyone in (i) the United States or (ii) any jurisdiction or in any circumstances in which such an offer, invitation or solicitation is unlawful or not authorized or to any person to whom it is unlawful to make such an offer, invitation or solicitation. In those circumstances, the Letter of Offer and any other Issue Materials must be treated as sent for information only and should not be acted upon for subscription to Rights Equity Shares and should not be copied or reproduced, in part or full. Accordingly, persons receiving a copy of the Issue Materials should not distribute or send the Issue Materials in or into any jurisdiction where to do so, would or might contravene local securities laws or regulations, or would subject our Company or its affiliates to any filing or registration requirement (other than in India). If Issue Material is received by any person in any such jurisdiction or the United States, they must not seek to subscribe to the Rights Equity Shares. For more details, see "Restrictions on Purchases and Resales" beginning on page 101 of this Letter of Offer.

The Issue material will be sent dispatched only to the Eligible Equity Shareholders who have provided an Indian address to our Company. In case such Eligible Equity Shareholders have provided their valid e-mail address, this Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their valid e-mail address, Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Further, the Letter of Offer will be sent/ dispatched to the Eligible Equity Shareholders who have provided their Indian address and who have made a request in this regard.

Investors can access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe to the Rights Equity Shares under applicable laws) on the websites of:

- Our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)
- The Registrar at [www.purvashare.com](http://www.purvashare.com)
- The Stock Exchanges at [www.bseindia.com](http://www.bseindia.com)

To update the respective Indian addresses/e-mail addresses/phone or mobile numbers in the records maintained by the Registrar or by our Company, in case shares held in physical mode or contact with their Depository participant in case shares held in demat mode, Eligible Equity Shareholders should visit [www.purvashare.com](http://www.purvashare.com)

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e. [www.purvashare.com](http://www.purvashare.com)) by entering their DP ID and Client ID or folio number (for Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date). The link for the same shall also be available on the website of our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)

Further, our Company will undertake all adequate steps to reach out the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible. For risk factors and other details please refer to the Letter of Offer.

If you have queries or grievances in connection with the Rights Issue, you may contact the Registrar to the issue at details given below with copy to Company Secretary at [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in)

| REGISTRAR TO THE ISSUE                                                                |                                                                                                                                                                                                                                                                                                                                 |
|---------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|  | <b>Purva Share Registry (India) Private Limited</b><br>Tel No. : 022-41343264 / 49614132<br>Email : <a href="mailto:newissue@purvashare.com">newissue@purvashare.com</a><br>Contact Person : Deepali Ganekar<br>Website : <a href="http://www.purvashare.com">www.purvashare.com</a><br>SEBI Registration Number : INR000001112 |

Investors may contact the Registrar to the Issue or our Company Secretary and Compliance Officer for any pre-Issue or post- Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCsB, giving full details such as name, address of the Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCsB where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip. For details on the ASBA process, see "Issue Information" beginning on page 72 of the Letter of Offer.

Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCsBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "Issue Information" at page 72 of the Letter of Offer.

**For Continental Controls Limited**  
On behalf of the Board of Directors

Sd/-  
**Anushree Tekrival**  
Company Secretary and Compliance Officer

Date : 17th October, 2026  
Place : Thane

... continued from previous page.

**AVAILABILITY OF THE RHP:** Investors are advised to refer to the RHP and the section titled "**Risk Factors**" beginning on page 25 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM, Unistone Capital Private Limited, at [www.unistonecapital.com](http://www.unistonecapital.com), the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively, and the website of the Company at [www.blspolymers.com](http://www.blspolymers.com).

**AVAILABILITY OF THE ABRIDGED PROSPECTUS:** A copy of the Abridged Prospectus shall be available on the websites of the Company, the BRLM and the Registrar to the Issue at [www.blspolymers.com](http://www.blspolymers.com), [www.unistonecapital.com](http://www.unistonecapital.com) and [www.kfintech.com](http://www.kfintech.com), respectively.

**AVAILABILITY OF BID CUM APPLICATION FORMS:** Bid cum Application Forms can be obtained from the Registered Office of the Company, BLS

Polymers Limited (Tel.: +91 114 352 6312); BRLM – Unistone Capital Private Limited (Tel.: +91 22 4604 6494); Syndicate Member – L F C Securities Private Limited (Tel.: 022-35006999 / +91 8291002988); and at the select locations of the Sub-Syndicate Members (as given below), Registered Brokers, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of NSE ([www.nseindia.com](http://www.nseindia.com)) and BSE ([www.bseindia.com](http://www.bseindia.com)) and at all the Designated Branches of SCsBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

**BANKERS TO THE ISSUE – ESCROW COLLECTION BANK, REFUND BANK, PUBLIC ISSUE ACCOUNT BANK AND SPONSOR BANK:** ICICI Bank Limited

**UPI:** UPI Bidders can also Bid through the UPI Mechanism.

**For BLS POLYMERS LIMITED**  
On Behalf of the Board of Directors

Sd/-  
**Neha Kumar Sunit**  
Company Secretary and Compliance Officer

**DISCLAIMER : BLS POLYMERS LIMITED** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the RHP dated October 17, 2026 with the Registrar of Companies, National Capital Territory of Delhi-II, at Central Delhi ("RoC"). The RHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM at [www.unistonecapital.com](http://www.unistonecapital.com), the website of the Company at [www.blspolymers.com](http://www.blspolymers.com) and the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to the same, kindly refer "**Risk Factors**" beginning on page 25 of the RHP. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the information included in the RHP filed by the Company with the RoC, SEBI and the Stock Exchanges.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws of the United States and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales occur.



**The Kerala Minerals and Metals Ltd**  
(A Govt. of Kerala Undertaking)    Sankaramangalam, Kollam 691583  
Phone: 0476-2651215 to 217    e-mail: md@kmmml.com

**TENDER NOTICE**  
For more details please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or [www.kmmml.com](http://www.kmmml.com)

| No. | Tender ID          | Item                                                                  |
|-----|--------------------|-----------------------------------------------------------------------|
| 1.  | 2026_KMML_880231_1 | Fabrication & Supply of Radiant Coil Assembly                         |
| 2.  | 2026_KMML_880340_1 | Self-Aligning Bearing with Dust Cap and Lid for Rotary Globe Digester |
| 3.  | 2026_KMML_880184_1 | Supply of Gear Box                                                    |
| 4.  | 2026_KMML_880692_1 | Supply Pipe seamless CS                                               |
| 5.  | 2026_KMML_880691_1 | Iron Oxide Brick making in KMML                                       |

Chavara 17.10.2026  
Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**NOTICE OF LOSS OF SHARE CERTIFICATE**  
Notice is hereby given that the following equity share certificate(s) of **Grasim Industries Limited (CIN: L1724MP1947PLC000410)** is reported to be lost or misplaced and the holder/claimant thereof have applied for issuance of duplicate shares certificate(s) in lieu thereof.

| S. No. | Name of the shareholders                                                                             | Name of the company and Folio No.      | Certificate No(s). | Distinctive No(s).                | No. of Equity Shares | Face Value |
|--------|------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------|-----------------------------------|----------------------|------------|
| 1      | Shyam Pahlajrai Bhatia (Deceased), Bharat Shyam Bhatia (Surviving) & Kanak Baiiram Bhatia (Deceased) | Grasim Industries Limited (GRA0310426) |                    | 3310426<br>655222706<br>655223196 | 495                  | 2          |

Date : 19.10.2026  
Name of the Holder: **Bharat Shyam Bhatia**

**PUBLIC NOTICE**  
**TO WHOMSOEVER IT MAY CONCERN**  
This is to inform the General Public that following share certificate of **Ambuja Cements Limited** having its Registered Office at **Adani Corporate House, Shantigram, SG, Highway, Khodiyar, Ahmedabad 382421**, Gujarat registered in the name of the following Shareholders have been lost by them.

| Sr No. | Name of the Shareholder(s)             | Folio No. | Certificate No. | Distinctive Number(s) FROM TO                 | No. of Shares with face value      |
|--------|----------------------------------------|-----------|-----------------|-----------------------------------------------|------------------------------------|
| 1.     | Lakhi Tulsidas Dengra and Jangi Dengra | L05145    | 10273           | 11545881 - 11547120 and 906440025 - 906440644 | 1860 equity shares of Rs. 2/- each |

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUFG Intime India Pvt. Ltd., C 101, 247 Park, L.B.S. Marg, Vikhroli (west), Mumbai, Maharashtra 400083** Tel: 022 4918 6270 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : 19.10.2026  
Date : MUMBAI  
Name of the Claimant: **Manish Lakhmichand Dhingra**

**NOTICE INVITING E-TENDER**  
Gujarat Energy Limited (GEL), desires to invite bids against Tender(s) under two bid system through e-tendering portal from eligible and interested parties for the following categories:

| Tender ID | Tender Description                                                                                                   |
|-----------|----------------------------------------------------------------------------------------------------------------------|
| 354845    | Mechanical Works for CNG Stations/LCNG Stations across GEL operating locations                                       |
| 354893    | Maintenance activity in Existing/Upcoming CNG/LCNG Stations in Madhya Pradesh, Rajasthan as well as Punjab & Haryana |
| 355683    | Proposal for Sale of Gas from CB-ONN-2000/1 Block                                                                    |
| 356230    | Rate Contract For Supply of Leak Surveyor with Comprehensive AMC Across GEL                                          |
| 356314    | Hiring of Work Over Rig Services on Firm & Callout Basis in GEL operated Blocks                                      |

Interested bidders can access the Tender Documents and related updates on <https://geltender.nprocure.com> and <https://www.gujarat-energy.com/gel-current-tender/>, interested bidders are advised to regularly visit above websites to stay updated on the aforementioned tender.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR SHRIWALLABH PITTIE RESEARCH AND TRAINING PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT JHALAWAR, RAJASTHAN**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| S. NO. | RELEVANT PARTICULARS                                                                                                                                                                                                                                                                                                              |
|--------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.     | Name of the corporate debtor along with PAN/ CIN/ LLP No. Shrivallabh Pittie Research and Training Private Limited U26900MH2012PTC235199                                                                                                                                                                                          |
| 2.     | Address of the registered office. 97, Maker Tower F Cuffe Parade, Mumbai City, Mumbai, Maharashtra, India, 400005                                                                                                                                                                                                                 |
| 3.     | URL of website No Website Available                                                                                                                                                                                                                                                                                               |
| 4.     | Details of place where majority of fixed assets are located Jhalawar, Rajasthan                                                                                                                                                                                                                                                   |
| 5.     | Installed capacity of main products/ services Not Known                                                                                                                                                                                                                                                                           |
| 6.     | Quantity and value of main products/ services sold in last financial year NA                                                                                                                                                                                                                                                      |
| 7.     | Number of employees/ workmen Not Known                                                                                                                                                                                                                                                                                            |
| 8.     | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL: Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a> |
| 9.     | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                              |
| 10.    | Last date for receipt of expression of interest 3rd November 2026                                                                                                                                                                                                                                                                 |
| 11.    | Date of issue of provisional list of prospective resolution applicants 9th November 2026                                                                                                                                                                                                                                          |
| 12.    | Last date for submission of objections to provisional list 14th November 2026                                                                                                                                                                                                                                                     |
| 13.    | Date of issue of final list of prospective resolution applicants 17th November 2026                                                                                                                                                                                                                                               |
| 14.    | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 19th November 2026                                                                                                                                                                               |
| 15.    | Last date for submission of resolution plans 19th December 2026                                                                                                                                                                                                                                                                   |
| 16.    | Process email id to submit Expression of Interest <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                                                                                                                                                  |
| 17.    | Details of the corporate debtor's registration status as MSME Not registered                                                                                                                                                                                                                                                      |

Date: 19th October 2026  
Place: Surat  
CA Sunil Kumar Kabra  
Deemed RP of Shrivallabh Pittie Research and Training Pvt. Ltd. (BBI Registration No. - IBB/IIPA-001/PF-P010112017-18/11662, 301, 3rd Floor, Reegus Business Center, Near Citylight Road, Above Mercedes-Benz Showroom, Bharthana-Vesu, Surat-395007)

**"IMPORTANT"**  
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer ("LOF") dated October 08, 2026 filed with the Securities and Exchange Board of India ("SEBI") and the Stock Exchange namely BSE Limited ("BSE").



**CONTINENTAL CONTROLS LIMITED**  
CIN: L66110MH1995PLC086040  
Registered Office : Plot No. A 356/357, Road No-26, Wagle Industrial Estate, MIDC, Thane-400604, Maharashtra, India. | Tel : No. 022-4184 2289;  
E-mail: [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in) | Website: [www.continentalcontrol.in](http://www.continentalcontrol.in) ;  
Contact Person: Anushree Tekrival, Company Secretary and Compliance Officer



Please scan the QR Code to view the LOF

**OUR PROMOTERS: ONE LIFE CAPITAL ADVISORS LIMITED**  
**FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF CONTINENTAL CONTROLS LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY**  
**WE HEREBY CONFIRM THAT NONE OF OUT PROMOTERS OR DIRECTORS IS A WILFUL DEFAULTER AS ON THE DATE OF LETTER OF OFFER**

ISSUE OF UPTO 1,96,68,019\* FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10/- EACH RIGHTS EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING UPTO ₹1966.80 LAKHS\* ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 16 (SIXTEEN) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE. THAT IS ON OCTOBER 14, 2026 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS ₹ 10/- WHICH IS EQUAL TO THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE SECTION TITLED "TERMS OF THE ISSUE" ON PAGE 72 OF THE LETTER OF OFFER.  
\*Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

| NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY |                                                              |                          |
|-----------------------------------------------------------|--------------------------------------------------------------|--------------------------|
| ISSUE PROGRAMME                                           |                                                              |                          |
| ISSUE OPENS ON                                            | LAST DATE FOR ON-MARKET RENUNCIATION OF RIGHTS ENTITLEMENTS* | ISSUE CLOSING ON**       |
| Friday, October 23, 2026                                  | Monday, October 26, 2026                                     | Friday, October 30, 2026 |

\*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.  
\*\*No withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

|       |                                                                                                                                                                                                                                    |
|-------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| ASBA* | Simple, Safe, Smart way of Application - Make use of it!!!<br>*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account; investors can avail the same. |
|-------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**SPECIFIC INVESTORS:** Our Promoters/Promoter Group have confirmed that they will not be renouncing their respective Rights Entitlements in favour of any specific investor(s). Further, the company confirms that the company will not allot any under-subscribed portion of the issue in terms of Regulation 90(2)(d) of the SEBI ICDR Regulations to any specific investors identified by the Company, as per Regulation 84(1)(v)(ii) of the SEBI ICDR Regulations.

#### FACILITIES FOR APPLICATION IN THIS ISSUE

In accordance with Regulation 76 of SEBI ICDR Regulations, the SEBI Master Circular, and ASBA Circulars, all investors desiring to make an application in this Issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such applications before making their application through ASBA. For details, please see "Making of an Application through the ASBA process" on page 74 of the Letter of Offer.

Please note that subject to SCSBs complying with the requirements of SEBI Circular No. CIR/CFD/DIL/1/2013 dated September 25, 2012 within the periods stipulated therein, Applications may be submitted at Designated Branches of the SCSBs. Further, in terms of the SEBI Circular CIR/CFD/DIL/1/2013 dated January 2, 2013, it is clarified that for making Applications by SCSBs on their own account using ASBA facility, each such SCSBs should have a separate account in its own name with any other SEBI Registered SCSB(s). Such account shall be used solely for the purpose of making Application in the Issue and clear demarcated funds should be available in such account for Applications.

#### CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS:

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only.

Pursuant to the provisions of the SEBI ICDR Regulations and other applicable laws, Rights Entitlements have been credited to the demat account of the eligible equity shareholders ("RE Holders") under the ISIN: INE545B20014 on or about October 19, 2026.

RE holders can apply for Rights Issue or renounce the REs in full or in part. The renunciation can be done using the secondary market platform of the Stock Exchanges (the "on Market Renunciation") or through an offer market transfer (the "Off Market Renunciation") within the timeline mentioned in the table above.

**PLEASE NOTE THAT CREDIT OF RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE INVESTORS TO THE RIGHTS EQUITY SHARES AND INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS EQUITY SHARES ON OR BEFORE THE ISSUE CLOSING DATE BY MAKING FULL PAYMENT TOWARDS SHARES APPLIED. FOR FURTHER DETAILS, PLEASE SEE "ISSUE INFORMATION ON PAGE 72 OF THE LETTER OF OFFER.**

**PLEASE NOTE THAT THE RIGHTS ENTITLEMENTS WHICH ARE NEITHER RENOUNCED NOR SUBSCRIBED BY THE INVESTORS ON OR BEFORE THE ISSUE CLOSING DATE SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSURE.**

Please note that our Company has opened a separate demat escrow account (namely, CONTINENTAL CONTROLS LIMITED) ("Demat Escrow Account") and has credited the Rights Entitlements on the basis of the Equity Shares: (a) held by Eligible Equity Shareholders which are held in physical form as on Record Date; or (b) which are held in the account of the Investor Education Protection Fund ("IEPF") authority; or (c) of the Eligible Equity Shareholder whose demat accounts are frozen or where the Equity Shares are lying in the unclaimed / suspense escrow account/ demat suspense account (including those pursuant to Regulation 39 of the SEBI ICDR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date or where Equity Shares have been kept in abeyance or where entitlement certificate has been issued or where instruction has been issued for stopping issue or transfer or where letter of confirmation lying in escrow account; or (d) where credit of the Rights Entitlements have returned/reversed/failed for any reason or (e) where ownership is currently under dispute, including court or any regulatory proceedings or where legal notices have been issued, if any or (f) such other cases where our Company is unable to credit Rights Entitlements for any other reasons. Please also note that our Company has credited Rights Entitlements to the Demat Suspense Account, on the basis of information available with our Company and to serve the interest of relevant Eligible Equity Shareholders to provide them with a reasonable opportunity to participate in the Issue. The credit of the Rights Entitlements to the Demat Suspense Account by our Company does not create any right in favour of the relevant Eligible Equity Shareholders for transfer of Rights Entitlement to their demat account or to receive any Equity Shares in the Issue.

With respect to the Rights Entitlements credited to the Demat Suspense Account, the Eligible Equity Shareholders are requested to provide relevant details/documents as acceptable to our Company or the Registrar (such as applicable regulatory approvals, self-attested PAN and client master sheet of demat account, details/records confirming the legal and beneficial ownership of their respective Equity Shares, etc.) to our Company or the Registrar not later than two clear Working Days prior to the Issue Closing Date, i.e., by October 30, 2026, to enable credit of their Rights Entitlements by way of transfer from the Demat Suspense Account to their demat account at least one day before the Issue Closing Date, to enable such Eligible Equity Shareholders to make an application in this issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard.

Such Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to our Company or the Registrar accounts active to facilitate the aforementioned transfer. In the event that the Eligible Equity Shareholders are not able to provide relevant details to our Company or the Registrar by the end of two clear Working Days prior to the Issue Closing Date, Rights Entitlements credited to the Demat Suspense Account shall lapse and extinguish in due course and such Eligible Equity Shareholder shall not have any claim against our Company and our Company shall not be liable to any such Eligible Equity Shareholder in any form or manner.

#### COMPLETION OF DISPATCH OF ISSUE MATERIAL

The dispatch of the Application Form, Letter of Offer dated October 08, 2026 and RE Entitlement letter ("Issue Material") has been completed on October 17, 2026 for dispatch through email and Speed Post (Non-Email), as confirmed by the RTA. In case of Eligible Equity Shareholders who have provided their valid e-mail address to our Company, the Issue Material has been sent to their e-mail address and in cases where Eligible Equity Shareholders have not provided their e-mail address, then the Issue Materials, as applicable has been physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

**PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS:** Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form to the Designated Branch of the SCSB or online/electronic Application through the website of the SCSBs (if made available by such SCSB) for authorising such SCSB to block Application Money payable on the Application in their respective ASBA Accounts. Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For the list of banks which have been notified by SEBI to act as SCSBs for the ASBA process, please refer to <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?do=RecognisedFpi=yes&intmid=34>

**APPLICATIONS ON PLAIN PAPER UNDER ASBA PROCESS:** An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCSBs. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to the Issue on plain paper with the same details as per the Application Form that is available on the website of the Registrar, the Stock Exchanges. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCSB for authorising such SCSB to block Application Money in the said bank account maintained with the same SCSB. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address. Please note that in terms of Regulation 78 of SEBI ICDR Regulations, the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCSB before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being Continental Controls Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Folio number (in case of Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date)/DP and Client ID in which RE held;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to the Issue;
- Number of Equity Shares held as on Record Date;
- Allotment option - only dematerialised form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for within the Rights Entitlements;
- Number of Additional Rights Equity Shares applied for, if any (applicable only if entire Rights Entitlements have been applied for);
- Total number of Rights Equity Shares applied for;
- Total amount paid at the rate of Rs. 10/- per Rights Equity Share;

- Details of the ASBA Account such as the SCSB account number, name, address and branch of the relevant SCSB;
- In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCSB with which the account is maintained;
- Authorisation to the Designated Branch of the SCSB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSB); and
- All such Eligible Equity Shareholders shall be deemed to have made the representations, warranties and agreements set forth in "Restrictions on Foreign Ownership of Indian Securities" on page 100, of the Letter of Offer and shall include the following:  
"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/ we understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/ we understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/ we understand this application should not be forwarded to or transmitted in or to the United States at any time. I/ we confirm that I/ we are not in the United States and understand that neither us, nor the Registrar, or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

I/ We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of our residence.

I/ We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.

I/ We hereby make representations, warranties and agreements set forth herein.

I/We acknowledge that the Company, its affiliates and others will rely upon the truth and accuracy of the foregoing representations, warranties and agreements set forth therein."

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at [www.purvashare.com](http://www.purvashare.com). Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCSB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

If the shareholders make an application using the Application Form as well as plain paper, both the application shall be liable to be rejected at the options of our Company.

**OVERSEAS SHAREHOLDERS :** The distribution of the Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter ("Issue Materials") and the issue of Rights Entitlements and Equity Shares on a rights basis to persons in certain jurisdictions outside India is restricted by legal requirements prevailing in those jurisdictions. Persons into whose possession this Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter may come are required to inform themselves about and observe such restrictions. For more details see "Restrictions on Purchases and Resales" beginning on page 101 of the Letter of Offer. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders of our Company and will dispatch the Letter of Offer, Application Form and the Rights Entitlement Letter only to Eligible Equity Shareholders only to their valid e-mail addresses who have provided an Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Securities is permitted under laws of such jurisdictions and does not result in and may not be construed as, a public offering in such jurisdictions. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Issue material is sent only to their valid e-mail address, and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Issue material is dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Investors can also access the Letter of Offer, and the Application Form from the websites of the Registrar to the Issue, our Company, BSE.

**NO OFFER IN THE UNITED STATES :** The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or any U.S. State Securities laws and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the securities act. The rights entitlements and equity shares referred to in the letter of offer are being offered in India, but not in the United States. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any equity shares or rights entitlements for sale in the United States or as a solicitation therein of an offer to buy any of the said securities. Accordingly, the letter of offer should not be forwarded to or transmitted in or into the United States at any time.

**LAST DATE FOR APPLICATION:** The last date for submission of the duly filled in the Application Form or a plain paper Application is October 30, 2026, i.e., Issue Closing Date. If the Application Form is not submitted with a SCS, uploaded with the Stock Exchanges and the Application Money is not blocked with the SCSB on or before the Issue Closing Date, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Issue Information - Basis of Allotment" on page 107 of the Letter of Offer.

Please note that, on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

Please ensure that the Application Form and necessary details are filled in. In place of Application Number, Investors can mention the reference number of the email received from Registrar informing about their Right Entitlement or last eight digits of the demat account. Alternatively, SCSBs may mention their internal reference number in place of application number.

**LISTING :** The existing Equity Shares of our Company are listed on BSE Limited ("BSE") (the "Stock Exchange"). Our Company has received 'in-principle' approval from the BSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through the letter dated September 29, 2026. Our Company will also make applications to BSE to obtain trading approvals for the Rights Entitlements as required under the SEBI ICDR Master Circular. For the purpose of this Issue, the Designated Stock Exchange is BSE.

**DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE) :** It is to be distinctly understood that the permission given by BSE Limited should not in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 89 of the Letter of Offer.

**AVAILABILITY OF ISSUE MATERIALS :** Pursuant to the requirements of the SEBI ICDR Regulations and other applicable laws, the Rights Entitlements will be credited to the demat account of the Eligible Equity Shareholders who are Equity Shareholders as on the Record Date, however, the Issue Materials will be sent dispatched only to such Eligible Equity Shareholders who have provided an Indian address to our Company and only such Eligible Equity Shareholders are permitted to participate in the Issue. The credit of Rights Entitlement does not constitute an offer, invitation to offer or solicitation for participation in the Issue, whether directly or indirectly, and only dispatch of the Issue Material shall constitute an offer, invitation of solicitation for participation in the Issue in accordance with the terms of the issue Material. Further, receipt of the Issue Materials (including by way of electronic means) will not constitute an offer, invitation to or solicitation by anyone in (i) the United States or (ii) any jurisdiction or in any circumstances in which such an offer, invitation or solicitation is unlawful or not authorized or to any person to whom it is unlawful to make such offer, invitation or solicitation. In those circumstances, the Letter of Offer and any other Issue Materials must be treated as sent for information only and should not be acted upon for subscription to Rights Equity Shares and should not be copied or redistributed, in part or full. Accordingly, persons receiving a copy of the Issue Materials should not distribute or send the Issue Materials in or into any jurisdiction where to do so, would or might contravene local securities laws or regulations, or would subject our Company or its affiliates to any filing or registration requirement (other than in India). If Issue Material is received by any person in any such jurisdiction or the United States, they must not seek to subscribe to the Rights Equity Shares. For more details, see "Restrictions on Purchases and Resales" beginning on page 101 of this Letter of Offer.

The Issue material will be sent dispatched only to the Eligible Equity Shareholders who have provided an Indian address to our Company. In case such Eligible Equity Shareholders have provided their valid e-mail address, this Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their valid e-mail address, Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Further, the Letter of Offer will be sent/ dispatched to the Eligible Equity Shareholders who have provided their Indian address and who have made a request in this regard.

Investors can access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe to the Rights Equity Shares under applicable laws) on the websites of:

- Our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)
- The Registrar at [www.purvashare.com](http://www.purvashare.com)
- The Stock Exchanges at [www.bseindia.com](http://www.bseindia.com)

To update the respective Indian addresses/e-mail addresses/phone or mobile numbers in the records maintained by the Registrar or by our Company, in case shares held in physical mode or contact with their Depository participant in case shares held in demat mode, Eligible Equity Shareholders should visit [www.purvashare.com](http://www.purvashare.com)

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e., [www.purvashare.com](http://www.purvashare.com)) by entering their DP ID and Client ID or folio number (for Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date). The link for the same shall also be available on the website of our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)

Further, our Company will undertake all adequate steps to reach out to the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible. For risk factors and other details please refer to the Letter of Offer.

If you have queries or grievances in connection with the Rights Issue, you may contact the Registrar to the issue at details given below with copy to Company Secretary at [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in)

| REGISTRAR TO THE ISSUE                                                                |                                                                                                                                                                                                                                                                                                                             |
|---------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|  | <b>Purva Sharegistry (India) Private Limited</b><br>Tel No : 022-41343264 / 49614132<br>Email : <a href="mailto:newissue@purvashare.com">newissue@purvashare.com</a><br>Contact Person : Deepali Gaonkar<br>Website : <a href="http://www.purvashare.com">www.purvashare.com</a><br>SEBI Registration Number : INR000001112 |

Investors may contact the Registrar to the Issue or our Company Secretary and Compliance Officer for any pre-Issue or post- Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCSB, giving full details such as name, address of the Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCSB where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip. For details on the ASBA process, see "Issue Information" beginning on page 72 of the Letter of Offer.

Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCSBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "Issue Information" at page 72 of the Letter of Offer.

For Continental Controls Limited  
On behalf of the Board of Directors  
Sd/-  
**Neha Kumar Sunit**  
Company Secretary and Compliance Officer

Date : 17th October, 2026  
Place : Thane

Anushree Tekrival  
Company Secretary and Compliance Officer

...continued from previous page.

**AVAILABILITY OF THE RHP:** Investors are advised to refer to the RHP and the section titled "**Risk Factors**" beginning on page 25 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM, Unistone Capital Private Limited, at [www.unistonecapital.com](http://www.unistonecapital.com), the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively, and the website of the Company at [www.blspolymers.com](http://www.blspolymers.com).

**AVAILABILITY OF THE ABRIDGED PROSPECTUS:** A copy of the Abridged Prospectus shall be available on the websites of the Company, the BRLM and the Registrar to the Issue at [www.blspolymers.com](http://www.blspolymers.com), [www.unistonecapital.com](http://www.unistonecapital.com) and [www.kfintech.com](http://www.kfintech.com), respectively.

**AVAILABILITY OF BID CUM APPLICATION FORMS:** Bid cum Application Forms can be obtained from the Registered Office of the Company, BLS

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: New Delhi  
Date: October 17, 2026

DISCLAIMER : **BLS POLYMERS LIMITED** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the RHP dated October 17, 2026 with the Registrar of Companies, National Capital Territory of Delhi-II, at Central Delhi ("RoC"). The RHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM at [www.unistonecapital.com](http://www.unistonecapital.com), the website of the Company at [www.bl](http://www.blspolymers.com)

## **"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

the section titled "**Risk Factors**" beginning on page 25 of the RHP website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM, Unistone Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), and Prospectus shall be available on the websites of the Company, the Capital.com and [www.kfintech.com](http://www.kfintech.com), respectively.

Forms can be obtained from the Registered Office of the Company, BLS

2. Details of the ASBA Account such as the SCSSB account number, name, address and branch of the relevant SCSSB;

13. In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCSSB with which the account is maintained;

14. Authorisation to the Designated Branch of the SCSSB to block an amount equivalent to the Application Money in the ASBA Account;

15. Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSSB); and

16. All such Eligible Equity Shareholders shall be deemed to have made the representations, warranties and agreements set forth in "Restrictions on Foreign Ownership of Indian Securities" on page 100, of the Letter of Offer and shall include the following:

"We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). We understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. If we understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, If we understand this application should not be forwarded to or transmitted in or to the United States at any time. If we confirm that I/we are not in the United States and understand that neither us, nor the Registrar, or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

If we will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of our residence.

If we understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.

We hereby make representations, warranties and agreements set forth herein.

We acknowledge that the Company, its affiliates and others will rely upon the truth and accuracy of the foregoing representations, warranties and agreements set forth therein."

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at [www.purvashare.com](http://www.purvashare.com). Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCSSB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

If the shareholders make an application using the Application Form as well as plain paper, both the application shall be liable to be rejected at the options of our Company.

**OVERSEAS SHAREHOLDERS:** The distribution of the Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter ("Issue Materials") and the issue of Rights Entitlements and Equity Shares on a rights basis to persons in certain jurisdictions outside India is restricted by legal requirements prevailing in those jurisdictions. Persons into whose possession this Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter may come are required to inform themselves about and observe such restrictions. For more details see "Restrictions on Purchases and Resales" beginning on page 101 of the Letter of Offer. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders of our Company and will dispatch the Letter of Offer, Application Form and the Rights Entitlement Letter only to Eligible Equity Shareholders only to their valid e-mail addresses who have provided an Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Securities is permitted under laws of such jurisdictions and does not result in and may not be construed as, a public offering in such jurisdictions. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Issue material is sent only to their valid e-mail address, and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Issue material is dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Investors can also access the Letter of Offer, and the Application Form from the websites of the Registrar to the Issue, our Company, BSE.

**NO OFFER IN THE UNITED STATES:** The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or any U.S. State Securities laws and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the securities act. The rights entitlements and equity shares referred to in the letter of offer are being offered in India, but not in the United States. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any equity shares or rights entitlements for sale in the United States or as a solicitation therein of an offer to buy any of the said securities. Accordingly, the letter of offer should not be forwarded to or transmitted in or into the United States at any time.

**LAST DATE FOR APPLICATION:** The last date for submission of the duly filled in the Application Form or a plain paper Application is October 30, 2026, i.e., Issue Closing Date. If the Application Form is not submitted with a SCS, uploaded with the Stock Exchanges and the Application Money is not blocked with the SCSSB on or before the Issue Closing Date, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Issue Information - Basis of Allotment" on page 107 of the Letter of Offer.

Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

Please ensure that the Application Form and necessary details are filled in. In place of Application Number, Investors can mention the reference number of the email received from Registrar informing about their Right Entitlement or last eight digits of the demat account. Alternatively, SCSSBs may mention their internal reference number in place of application number.

**LISTING:** The existing Equity Shares of our Company are listed on BSE Limited ("BSE") (the "Stock Exchange"). Our Company has received "in-principle" approval from the BSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through the letter dated September 29, 2026. Our Company will also make applications to BSE to obtain trading approvals for the Rights Entitlements as required under the SEBI ICDR Master Circular. For the purpose of this Issue, the Designated Stock Exchange is BSE.

**DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by BSE Limited should not in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 69 of the Letter of Offer.

**AVAILABILITY OF ISSUE MATERIALS:** Pursuant to the requirements of the SEBI ICDR Regulations and other applicable laws, the Rights Entitlements will be credited to the demat account of the Eligible Equity Shareholders who are Equity Shareholders as on the Record Date, however, the Issue Materials will be sent dispatched only to such Eligible Equity Shareholders who have provided an Indian address to our Company and only such Eligible Equity Shareholders are permitted to participate in the Issue. The credit of Rights Entitlement does not constitute an offer, invitation to offer or solicitation for participation in the Issue, whether directly or indirectly, and only dispatch of the Issue Material shall constitute an offer, invitation of solicitation for participation in the Issue in accordance with the terms of the issue Material. Further, receipt of the Issue Materials (including by way of electronic means) will not constitute an offer, invitation to or solicitation by anyone in (i) the United States or (ii) any jurisdiction or in any circumstances in which such an offer, invitation or solicitation is unlawful or not authorized or to any person to whom it is unlawful to make such an offer, invitation or solicitation. In those circumstances, the Letter of Offer and any other Issue Materials must be treated as sent for information only and should not be acted upon for subscription to Rights Equity Shares and should not be copied or redistributed, in part or full. Accordingly, persons receiving a copy of the Issue Materials should not distribute or send the Issue Materials in or into any jurisdiction where to do so, would or might contravene local securities laws or regulations, or would subject our Company or its affiliates to any filing or registration requirement (other than in India). If Issue Material is received by any person in any such jurisdiction or the United States, they must not seek to subscribe to the Rights Equity Shares. For more details, see "Restrictions on Purchases and Resales" beginning on page 101 of this Letter of Offer.

The Issue material will be sent dispatched only to the Eligible Equity Shareholders who have provided an Indian address to our Company. In case such Eligible Equity Shareholders have provided their valid e-mail address, this Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their valid e-mail address, Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Further, the Letter of Offer will be sent dispatched to the Eligible Equity Shareholders who have provided their Indian address and who have made a request in this regard.

Investors can access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe to the Rights Equity Shares under applicable laws) on the websites of:

1. Our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)
2. The Registrar at [www.purvashare.com](http://www.purvashare.com)
3. The Stock Exchanges at [www.bseindia.com](http://www.bseindia.com)

To update the respective Indian addresses/e-mail addresses/phone or mobile numbers in the records maintained by the Registrar or by our Company, in case shares held in physical mode or contact with their Depository participant in case shares held in demat mode, Eligible Equity Shareholders should visit [www.purvashare.com](http://www.purvashare.com)

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e., [www.purvashare.com](http://www.purvashare.com)) by entering their DP ID and Client ID or folio number (for Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date). The link for the same shall also be available on the website of our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)

Further, our Company will undertake all adequate steps to reach out the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible. For risk factors and other details please refer to the Letter of Offer.

If you have queries or grievances in connection with the Rights Issue, you may contact the Registrar to the issue at details given below with copy to Company Secretary at [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in)

|                                                                                       |                                                                                     |
|---------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------|
|  | <b>REGISTRAR TO THE ISSUE</b>                                                       |
|                                                                                       | <b>Purva Sharegistry (India) Private Limited</b>                                    |
|                                                                                       | <b>Tel No. : 022-41343264 / 49614132</b>                                            |
|                                                                                       | <b>Email : <a href="mailto:newissue@purvashare.com">newissue@purvashare.com</a></b> |
|                                                                                       | <b>Contact Person : Deepali Gaonkar</b>                                             |
|                                                                                       | <b>Website : <a href="http://www.purvashare.com">www.purvashare.com</a></b>         |
|                                                                                       | <b>SEBI Registration Number : INF000001112</b>                                      |

Investors may contact the Registrar to the Issue or our Company Secretary and Compliance Officer for any pre-Issue or post-Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCSSB, giving full details such as name, address of the Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCSSB where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip. For details on the ASBA process, see "Issue Information" beginning on page 72 of the Letter of Offer.

Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCSSBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "Issue Information" at page 72 of the Letter of Offer.

**For Continental Controls Limited  
On behalf of the Board of Directors**

**Sd/-**

**Anushree Tekrival**

**Date : 17th October, 2026**

**Place : Thane**

**Company Secretary and Compliance Officer**

...continued from previous page.

**AVAILABILITY OF THE RHP:** Investors are advised to refer to the RHP and the section titled “**Risk Factors**” beginning on page 25 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM, Unistone Capital Private Limited, at [www.unistonecapital.com](http://www.unistonecapital.com), the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively, and the website of the Company at [www.blspolymers.com](http://www.blspolymers.com).

**AVAILABILITY OF THE ABRIDGED PROSPECTUS:** A copy of the Abridged Prospectus shall be available on the websites of the Company, the BRLM and the Registrar to the Issue at [www.blspolymers.com](http://www.blspolymers.com), [www.unistonecapital.com](http://www.unistonecapital.com) and [www.kfintech.com](http://www.kfintech.com), respectively.

**AVAILABILITY OF BID CUM APPLICATION FORMS:** Bid cum Application Forms can be obtained from the Registered Office of the Company, BLS Polymers Limited (Tel.: +91 114 352 6312); BRLM – Unistone Capital Private Limited (Tel.: +91 22 4604 6494); Syndicate Member – L F C Securities Private Limited (Tel.: 022-35006999 / +91 8291002988); and at the select locations of the Sub-Syndicate Members (as given below), Registered Brokers, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of NSE ([www.nseindia.com](http://www.nseindia.com)) and BSE ([www.bseindia.com](http://www.bseindia.com)) and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

**BANKERS TO THE ISSUE – ESCROW COLLECTION BANK, REFUND BANK, PUBLIC ISSUE ACCOUNT BANK AND SPONSOR BANK:** ICICI Bank Limited

**UPI:** UPI Bidders can also Bid through the UPI Mechanism.

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All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For BLS POLYMERS LIMITED  
On Behalf of the Board of Directors  
Sd/-  
**Neha Kumar Sunit**  
Company Secretary and Compliance Officer

Place: New Delhi  
Date: October 17, 2026

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**DISCLAIMER : BLS POLYMERS LIMITED** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the RHP dated October 17, 2026 with the Registrar of Companies, National Capital Territory of Delhi-II, at Central Delhi (“RoC”). The RHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM at [www.unistonecapital.com](http://www.unistonecapital.com), the website of the Company at [www.blspolymers.com](http://www.blspolymers.com) and the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to the same, kindly refer “**Risk Factors**” beginning on page 25 of the RHP. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the information included in the RHP filed by the Company with the RoC, SEBI and the Stock Exchanges.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (“U.S. Securities Act”) or any state securities laws of the United States and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in “offshore transactions” as defined in, and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales occur.



12. Details of the ASBA/Account such as the SCSSB account number, name, address and branch of the relevant SCSSB;

13. In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCSSB with which the account is maintained;

14. Authorisation to the Designated Branch of the SCSSB to block an amount equivalent to the Application Money in the ASBA/Account;

15. Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSSB); and

16. All such Eligible Equity Shareholders shall be deemed to have made the representations, warranties and agreements set forth in "Restrictions on Foreign Ownership of Indian Securities" on page 100, of the Letter of Offer and shall include the following:

"We understand that as per the Rights Entitlement nor the Rights Equity Shares have to be, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Laws") and that the Rights Equity Shares are not being offered, sold, resold or otherwise transferred within the United States or to any United States person, thereof ("United States") or to, or for the benefit of, any other person or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). If we understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States, I/we understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation thereof of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/we understand this application should not be forwarded to or transmitted in or to the United States at any time. I/we confirm that if we are not in the United States and understand that neither us, nor the Registrar, or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

1. We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of our residence.

2. If We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

3. We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.

4. I/We hereby make representations, warranties and agreements set forth herein.

We acknowledge that the Company, its affiliates and others will rely upon the truth and accuracy of the foregoing representations, warranties and agreements set forth therein."

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at [www.pvurshare.com](http://www.pvurshare.com). Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCSB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

If the shareholders make an application using the Application Form as well as plain paper, both the application shall be liable to be rejected at the options of our Company.

**OVERSEAS SHAREHOLDERS:** The distribution of the Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter ("Issue Materials") and the issue of Rights Entitlements and Equity Shares on a rights basis to persons in certain jurisdictions outside India is restricted by legal requirements prevailing in those jurisdictions. Persons into whose possession this Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter may come are required to inform themselves about and observe such restrictions. For more details see "Restrictions on Purchases and Resales" beginning on page 101 of the Letter of Offer. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders of our Company and will dispatch the Letter of Offer, Application Form and the Rights Entitlement Letter only to Eligible Equity Shareholders only to their valid e-mail addresses who have provided an Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Securities is permitted under laws of such jurisdictions and does not result in and may not be construed as, a public offering in such jurisdictions. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Issue material is sent only to their valid e-mail address, and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Issue material is dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Investors can also access the Letter of Offer, and the Application Form from the websites of the Registrar to the Issue, our Company, BSE.

**NO OFFER IN THE UNITED STATES:** The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or any U.S. State Securities laws and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the securities act. The rights entitlements and equity shares referred to in the letter of offer are being offered in India, but not in the United States. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any equity shares or rights entitlements for sale in the United States or a solicitation therein of an offer to buy any of the said securities. Accordingly, the letter of offer should not be forwarded to or transmitted in or into the United States at any time.

**LAST DATE FOR APPLICATION:** The last date for submission of the duly filled in the Application Form or a plain paper Application is October 30, 2026, i.e., Issue Closing Date. If the Application Form is not submitted with a SCS, uploaded with the Stock Exchanges and the Application Form is not blocked with the SCSEB on or before the Issue Closing Date, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under 'Issue Information - Basis of Allotment' on page 107 of the Letter of Offer.

Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) each extended time as permitted by the Stock Exchanges.

Please ensure that the Application Form and necessary details are filled in. In place of Application Number, Investors can mention the reference number of the email received from Registrar informing about their Right Entitlement or last eight digits of the demat account. Alternatively, SCSEBs may mention their internal reference number in place of application number.

**LISTING:** The existing Equity Shares of our Company are listed on BSE Limited ("BSE" (the "Stock Exchange")). Our Company has received 'in-principle' approval from the BSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through the letter dated September 29, 2026. Our Company will also make applications to BSE to obtain trading approvals for the Rights Entitlements as required under the SEBI ICDR Master Circular. For the purpose of this issue, the Designated Stock Exchange is BSE.

**DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by BSE Limited should not in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 89 of the Letter of Offer.

**AVAILABILITY OF ISSUE MATERIALS:** Pursuant to the requirements of the SEBI ICDR Regulations and other applicable laws, the Rights Entitlements will be credited to the demat account of the Eligible Equity Shareholders who are Equity Shareholders as on the Record Date. However, the Issue Materials will be sent dispatched only to such Eligible Equity Shareholders who have provided an Indian address to our Company and only such Eligible Equity Shareholders are permitted to participate in the Issue. The credit of Rights Entitlement does not constitute an offer, invitation to offer or solicitation for participation in the Issue, whether directly or indirectly, and only dispatch of the Issue Material shall constitute an offer, invitation of solicitation for participation in the Issue in accordance with the terms of the Issue Material. Further, receipt of the issue Materials (including by way of electronic means) will not constitute an offer, invitation to offer or solicitation by anyone in (i) the United States or (ii) any jurisdiction or in any circumstances in which such an offer, invitation or solicitation is unlawful or not authorized or to any person to whom it is unlawful to make such an offer, invitation or solicitation. In those circumstances, the Letter of Offer and any other Issue Materials must be treated as sent for information only and should not be acted upon for subscription to Rights Equity Shares and should not be copied or redistributed, in part or full. Accordingly, persons receiving a copy of the Issue Materials should not distribute or send the Issue Materials in or into any jurisdiction where to do so, would or might contravene local securities laws or regulations, or would subject our Company or its affiliates to any filing or registration requirement (other than in India). If Issue Material is received by any person in any such jurisdiction or the United States, they must not seek to subscribe to the Rights Equity Shares. For more details, see "Restrictions on Purchases and Resales" beginning on page 101 of this Letter of Offer.

The Issue material will be sent dispatched only to the Eligible Equity Shareholders who have provided an Indian address to our Company. In case such Eligible Equity Shareholders have provided their valid e-mail address, this Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their valid e-mail address, Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Further, the Letter of Offer will be sent/ dispatched to the Eligible Equity Shareholders who have provided their Indian address and who have made a request in this regard.

Investors can access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe to the Rights Equity Shares under applicable laws) on the websites of:

1. Our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)
2. The Registrar at [www.purvashare.com](http://www.purvashare.com)
3. The Stock Exchanges at [www.bseindia.com](http://www.bseindia.com)

To update the respective Indian addresses/e-mail addresses/phone or mobile numbers in the records maintained by the Registrar or by our Company, in case shares held in physical mode or contact with their Depository participant in case shares held in demat mode, Eligible Equity Shareholders should visit [www.purvashare.com](http://www.purvashare.com)

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e. [www.purvashare.com](http://www.purvashare.com)) by entering their DP ID and Client ID or folio number (for Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date). The link for the same shall also be available on the website of our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)

Further, our Company will undertake all adequate steps to reach out the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible. For risk factors and other details please refer to the Letter of Offer.

If you have queries or grievances in connection with the Rights Issue, you may contact the Registrar to the issue at details given below with copy to Company Secretary at [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in)

|                                                                                       |                                                     |
|---------------------------------------------------------------------------------------|-----------------------------------------------------|
|  | <b>REGISTRAR TO THE ISSUE</b>                       |
|                                                                                       | <b>Purva Share Registry (India) Private Limited</b> |
|                                                                                       | <b>Tel No : 022-41343264 / 49614132</b>             |
|                                                                                       | <b>Email : newissue@purvashare.com</b>              |
|                                                                                       | <b>Contact Person : Deepali Gaonkar</b>             |
|                                                                                       | <b>Website : www.purvashare.com</b>                 |
|                                                                                       | <b>SEBI Registration number : INR000001112</b>      |



**The Kerala Minerals and Metals Ltd**  
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583  
Phone: 0478-2651215 to 217 e-mail: mdg@kmmml.com

**TENDER NOTICE**

For more details please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or [www.kmmml.com](http://www.kmmml.com)

| No. | Tender ID          | Item                                                                  |
|-----|--------------------|-----------------------------------------------------------------------|
| 1.  | 2026_KMML_880231_1 | Fabrication & Supply of Radiant Coil Assembly                         |
| 2.  | 2026_KMML_880340_1 | Self-Aligning Bearing with Dust Cap and Lid for Rotary Globe Digester |
| 3.  | 2026_KMML_880184_1 | Supply of Gear Box                                                    |
| 4.  | 2026_KMML_880692_1 | Supply Pipe seamless CS                                               |
| 5.  | 2026_KMML_880691   | Iron Oxide Brick making in KMML                                       |

Chevara 17.10.2026 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**NOTICE OF LOSS OF SHARE CERTIFICATE**

Notice is hereby given that the following equity share certificate(s) of **Grasim Industries Limited (CIN: L17124MP1947PLC000410)** is reported to be lost or misplaced and the holder/claimant thereof have applied for issuance of duplicate shares certificate(s) in lieu thereof.

| S. No. | Name of the shareholders                                                                            | Name of the company and Folio No.      | Certificate No(s). | Distinctive No(s).  | No. of Equity Shares | Face Value |
|--------|-----------------------------------------------------------------------------------------------------|----------------------------------------|--------------------|---------------------|----------------------|------------|
| 1      | Shyam Pahlajrai Bhatia (Deceased), Bharat Shyam Bhatia (Surviving) & Kamla Balram Bhatia (Deceased) | Erasim Industries Limited (GRAO310426) | 3310426            | 655222702-655223196 | 495                  | 2          |

Date : 19.10.2026 Name of the Holder: **Bharat Shyam Bhatia**

**PUBLIC NOTICE**

**TO WHOMSOEVER IT MAY CONCERN**

This is to inform the General Public that following share certificate of **Ambuja Cements Limited** having its Registered Office at **Adani Corporate House, Shantigram, SG. Highway, Khodiyar, Ahmedabad 382421**, Gujarat registered in the name of the following Shareholder/s have been lost by them.

| Sl. No. | Name of the Shareholder(s)             | Folio No. | Certificate No. | Distinctive Number(s)                         | No. of Shares with face value      |
|---------|----------------------------------------|-----------|-----------------|-----------------------------------------------|------------------------------------|
| 1.      | Lakhi Tulsidas Dengra and Janki Dengra | L05145    | 10273           | 11545881 - 11547120 and 906440025 - 906440644 | 1860 equity shares of Rs. 2/- each |

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUGF Infine India Pvt. Ltd., C 101, 247 Park, L.B.S. Marg, Vikhroli (west), Mumbai, Maharashtra 400083** Tel: 022-4918 6270 within **15 days** of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : 19.10.2026 Name of the Claimant: **Manish Lakhmichand Dhangra**  
Date : MUMBAI

**NOTICE INVITING E-TENDER**



Gujarat Energy Limited (GEL), desires to invite bids against Tender(s) under two bid system through e-tendering portal from eligible and interested parties for the following categories:

| Tender ID | Tender Description                                                                                                   |
|-----------|----------------------------------------------------------------------------------------------------------------------|
| 354845    | Mechanical Works for CNG Stations/LCNG Stations across GEL operating locations                                       |
| 354893    | Maintenance activity in Existing/Upcoming CNG/LCNG Stations in Madhya Pradesh, Rajasthan as well as Punjab & Haryana |
| 355683    | Proposal for Sale of Gas from CB-ONN-2000/1 Block                                                                    |
| 356230    | Rate Contract For Supply of Leak Surveyor with Comprehensive AMC Across GEL                                          |
| 356314    | Hiring of Work Over Rig Services on Firm & Callout Basis in GEL operated Blocks                                      |

Interested bidders can access the Tender Documents and related updates on <https://gettender.mprocure.com> and <https://www.gujarat-energy.com/gi-current-tender/>. Interested bidders are advised to regularly visit above websites to stay updated on the aforementioned tender.

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR SHRIVALLABH PITTIE RESEARCH AND TRAINING PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT JHALAWAR, RAJASTHAN**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

| S.NO. | RELEVANT PARTICULARS                                                                                                                                                                                                                                                                                                              |
|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.    | Name of the corporate debtor along with PAN/ CIN/ LLP No. Shrivallabh Pittie Research and Training Private Limited U26900MH2012PTC235199                                                                                                                                                                                          |
| 2.    | Address of the registered office 97, Maker Tower F Cuffe Parade, Mumbai City, Mumbai, Maharashtra, India, 400005                                                                                                                                                                                                                  |
| 3.    | URL of website No Website Available                                                                                                                                                                                                                                                                                               |
| 4.    | Details of place where majority of fixed assets are located Jhalawar, Rajasthan                                                                                                                                                                                                                                                   |
| 5.    | Installed capacity of main products/ services Not Known                                                                                                                                                                                                                                                                           |
| 6.    | Quantity and value of main products/ services sold in last financial year NA                                                                                                                                                                                                                                                      |
| 7.    | Number of employees/ workmen Not Known                                                                                                                                                                                                                                                                                            |
| 8.    | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL: Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a> |
| 9.    | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Interested parties can obtain required information by sending email to: <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                              |
| 10.   | Last date for receipt of expression of interest 3rd November 2026                                                                                                                                                                                                                                                                 |
| 11.   | Date of issue of provisional list of prospective resolution applicants 9th November 2026                                                                                                                                                                                                                                          |
| 12.   | Last date for submission of objections to provisional list 14th November 2026                                                                                                                                                                                                                                                     |
| 13.   | Date of issue of final list of prospective resolution applicants 17th November 2026                                                                                                                                                                                                                                               |
| 14.   | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 19th November 2026                                                                                                                                                                               |
| 15.   | Last date for submission of resolution plans 19th December 2026                                                                                                                                                                                                                                                                   |
| 16.   | Process email id to submit Expression of Interest <a href="mailto:ip.cirpsvp@gmail.com">ip.cirpsvp@gmail.com</a>                                                                                                                                                                                                                  |
| 17.   | Details of the corporate debtor's registration status as MSME Not registered                                                                                                                                                                                                                                                      |

Date: 19th October 2026 CA Sunil Kumar Kabra  
Place: Surat Deemed RP of Shrivallabh Pittie Research and Training Pvt. Ltd. (BBI Registration No.: 18B/UPA-001/UP-P0101/2017-18/11662, 301, 3rd Floor, Regus Business Center, New Citylight Road, Above Mercedes-Benz Showroom, Bharthana-Vesu, Surat-395007)

**"IMPORTANT"**

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This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer ("LOF") dated October 08, 2026 filed with the Securities and Exchange Board of India ("SEBI") and the Stock Exchange namely BSE Limited ("BSE").



**CONTINENTAL CONTROLS LIMITED**  
CIN: L66110MH1995PLC086040  
Registered Office : Plot No. A 356/357, Road No-26, Wagle Industrial Estate, MIDC, Thane-400604, Maharashtra, India; | Tel : No. 022-4184 2289;  
E-mail: [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in); | Website: [www.continentalcontrol.in](http://www.continentalcontrol.in) ;  
Contact Person: Anushree Tekrival, Company Secretary and Compliance Officer

**OUR PROMOTERS: ONE LIFE CAPITAL ADVISORS LIMITED**

**FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF CONTINENTAL CONTROLS LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY**

**WE HEREBY CONFIRM THAT NONE OF OUT PROMOTERS OR DIRECTORS IS A WILFUL DEFAULTER AS ON THE DATE OF LETTER OF OFFER**

ISSUE OF UPTO 1,96,68,019\* FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10/- EACH RIGHTS EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING UPTO ₹1966.80 LAKHS\* ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 16 (SIXTEEN) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON OCTOBER 14, 2026 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS ₹ 10/- WHICH IS EQUAL TO THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE SECTION TITLED "TERMS OF THE ISSUE" ON PAGE 72 OF THE LETTER OF OFFER.

\*Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

| NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY |                                                              |                          |
|-----------------------------------------------------------|--------------------------------------------------------------|--------------------------|
| ISSUE PROGRAMME                                           |                                                              |                          |
| ISSUE OPENS ON                                            | LAST DATE FOR ON-MARKET RENUNCIATION OF RIGHTS ENTITLEMENTS* | ISSUE CLOSES ON**        |
| Friday, October 23, 2026                                  | Monday, October 26, 2026                                     | Friday, October 30, 2026 |

\*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.  
\*\*No withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

|       |                                                                                                                                                                                                                                  |
|-------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| ASBA* | Simple, Safe, Smart way of Application - Make use of!!!!<br>"Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. |
|-------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**SPECIFIC INVESTORS:** Our Promoters/Promoter Group have confirmed that they will not be renouncing their respective Rights Entitlements in favour of any specific investor(s). Further, the company confirms that the company will not allow any under-subscribed portion of the issue in terms of Regulation 90(2)(d) of the SEBI ICDR Regulations to any specific investors identified by the Company, as per Regulation 84(1)(f)(ii) of the SEBI ICDR Regulations.

**FACILITIES FOR APPLICATION IN THIS ISSUE**

In accordance with Regulation 76 of SEBI ICDR Regulations, the SEBI Master Circular, and ASBA Circulars, all investors desiring to make an application in this Issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such applications before making their application through ASBA. For details, please see "Making of an Application through the ASBA process" on page 74 of the Letter of Offer.

Please note that subject to SCsBs complying with the requirements of SEBI Circular No. CIR/CFD/DIL/1/2013 dated September 25, 2012 within the periods stipulated therein, Applications may be submitted at Designated Branches of the SCsBs. Further, in terms of the SEBI Circular CIR/CFD/DIL/1/2013 dated January 2, 2013, it is clarified that for making Applications by SCsBs on their own account using ASBA facility, each such SCsBs should have a separate account in its own name with any other SEBI Registered SCsB(s). Such account shall be used solely for the purpose of making Application in the Issue and clear demarcated funds should be available in such account for Applications.

**CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS:**

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only.

**Pursuant to the provisions of the SEBI ICDR Regulations and other applicable laws, Rights Entitlements have been credited to the demat account of the eligible equity shareholders ("RE Holders") under the ISIN: INE545B20014 on or about October 19, 2026.**

RE holders can apply for Rights Issue or renounce the REs in full or in part. The renunciation can be done using the secondary market platform of the Stock Exchanges (the "on Market Renunciation") or through an offer market transfer (the "Off Market Renunciation") within the timeline mentioned in the table above.

**PLEASE NOTE THAT CREDIT OF RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE INVESTORS TO THE RIGHTS EQUITY SHARES AND INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS EQUITY SHARES ON OR BEFORE THE ISSUE CLOSING DATE BY MAKING FULL PAYMENT TOWARDS SHARES APPLIED, FOR FURTHER DETAILS, PLEASE SEE "ISSUE INFORMATION ON PAGE 72 OF THE LETTER OF OFFER.**

**PLEASE NOTE THAT THE RIGHTS ENTITLEMENTS WHICH ARE NEITHER RENOUNCED NOR SUBSCRIBED BY THE INVESTORS ON OR BEFORE THE ISSUE CLOSING DATE SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSURE.**

Please note that our Company has opened a separate demat escrow account (namely, CONTINENTAL CONTROLS LIMITED) ("Demat Escrow Account") and has credited the Rights Entitlements on the basis of the Equity Shares: (a) held by Eligible Equity Shareholders which are held in physical form as on Record Date; or (b) which are held in the account of the Investor Education Protection Fund ("IEPF") authority; or (c) of the Eligible Equity Shareholder whose demat accounts are frozen or where the Equity Shares are lying in the unclaimed / suspense escrow account/ demat suspense account (including those pursuant to Regulation 39 of the SEBI ICDR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date or where Equity Shares have been kept in abeyance or where entitlement certificate has been issued or where instruction has been issued for stopping issue or transfer or where letter of confirmation lying in escrow account; or (d) where credit of the Rights Entitlements have returned/reversed/failed for any reason or (e) where ownership is currently under dispute, including court or any regulatory proceedings or where legal notices have been issued, if any or (f) such other cases where our Company is unable to credit Rights Entitlements for any other reasons. Please also note that our Company has credited Rights Entitlements to the Demat Suspense Account, on the basis of information available with our Company and to serve the interest of relevant Eligible Equity Shareholders to provide them with a reasonable opportunity to participate in the Issue. The credit of the Rights Entitlements to the Demat Suspense Account by our Company does not create any right in favour of the relevant Eligible Equity Shareholders for transfer of Rights Entitlement to their demat account or to receive any Equity Shares in the Issue.

With respect to the Rights Entitlements credited to the Demat Suspense Account, the Eligible Equity Shareholders are requested to provide relevant details/documents as acceptable to our Company or the Registrar (such as applicable regulatory approvals, self-attested PAN and client master sheet of demat account, details/records confirming the legal and beneficial ownership of their respective Equity Shares, etc.) to our Company or the Registrar not later than two clear Working Days prior to the Issue Closing Date, i.e., by October 30, 2026, to enable credit of their Rights Entitlements by way of transfer from the Demat Suspense Account to their demat account at least one day before the Issue Closing Date, to enable such Eligible Equity Shareholders to make an application in this issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard.

Such Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to our Company or the Registrar accounts active to facilitate the aforementioned transfer. In the event that the Eligible Equity Shareholders are not able to provide relevant details to our Company or the Registrar by the end of two clear Working Days prior to the Issue Closing Date, Rights Entitlements credited to the Demat Suspense Account shall lapse and extinguish in due course and such Eligible Equity Shareholder shall not have any claim against our Company and our Company shall not be liable to any such Eligible Equity Shareholder in any form or manner.

**COMPLETION OF DISPATCH OF ISSUE MATERIAL**

The dispatch of the Application Form, Letter of Offer dated October 08, 2026 and RE Entitlement letter ("Issue Material") has been completed on October 17, 2026 for dispatch through email and Speed Post (Non-Email), as confirmed by the RTA. In case of Eligible Equity Shareholders who have provided their valid e-mail address to our Company, the Issue Material has been sent to their e-mail address and in cases where Eligible Equity Shareholders have not provided their e-mail address, then the Issue Materials, as applicable has been physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

**PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS:** Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form to the Designated Branch of the SCsB or online/electronic Application through the website of the SCsBs (if made available by such SCsB) for authorising such SCsB to block Application Money payable on the Application in their respective ASBA Accounts. Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCsB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For the list of banks which have been notified by SEBI to act as SCsBs for the ASBA process, please refer to <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?do=RecognisedFpi=yes&ntml=34>

**APPLICATIONS ON PLAIN PAPER UNDER ASBA PROCESS:** An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCsBs. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to the Issue on plain paper with the same details as per the Application Form that is available on the website of the Registrar, the Stock Exchanges. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCsB for authorising such SCsB to block Application Money in the said bank account maintained with the same SCsB. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address. Please note that in terms of Regulation 78 of SEBI ICDR Regulations, the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCsB before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being Continental Controls Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Folio number (in case of Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date)/DP and Client ID in which RE held;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to the Issue;
- Number of Equity Shares held as on Record Date;
- Allotment option - only dematerialised form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for within the Rights Entitlements;
- Number of Additional Rights Equity Shares applied for, if any (applicable only if entire Rights Entitlements have been applied for);
- Total number of Rights Equity Shares applied for;
- Total amount paid at the rate of Rs. 10/- per Rights Equity Share;

- Details of the ASBA Account such as the SCsB account number, name, address and branch of the relevant SCsB;
- In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCsB with which the account is maintained;
- Authorisation to the Designated Branch of the SCsB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCsB); and
- All such Eligible Equity Shareholders shall be deemed to have made the representations, warranties and agreements set forth in "Restrictions on Foreign Ownership of Indian Securities" on page 100, of the Letter of Offer and shall include the following:  
"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/We understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/We understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/We understand this application should not be forwarded to or transmitted in or to the United States at any time. I/We confirm that I/We are not in the United States and understand that neither us, nor the Registrar, or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.  
I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction or our residence.  
I/We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.  
I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.  
I/We hereby make representations, warranties and agreements set forth herein.  
I/We acknowledge that the Company, its affiliates and others will rely upon the truth and accuracy of the foregoing representations, warranties and agreements set forth therein."  
Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at [www.purvashare.com](http://www.purvashare.com). Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCsB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.  
If the shareholders make an application using the Application Form as well as plain paper, both the application shall be liable to be rejected at the options of our Company.

**OVERSEAS SHAREHOLDERS:** The distribution of the Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter ("Issue Materials") and the issue of Rights Entitlements and Equity Shares on a rights basis to persons in certain jurisdictions outside India is restricted by legal requirements prevailing in those jurisdictions. Persons into whose possession this Draft Letter of Offer, Letter of Offer, Application Form and the Rights Entitlement Letter may come are required to inform themselves about and observe such restrictions. For more details see "Restrictions on Purchases and Resales" beginning on page 101 of the Letter of Offer. Our Company is making this Issue on a rights basis to the Eligible Equity Shareholders of our Company and will dispatch the Letter of Offer, Application Form and the Rights Entitlement Letter only to Eligible Equity Shareholders only to their valid e-mail addresses who have provided an Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Securities is permitted under laws of such jurisdictions and does not result in and may not be construed as, a public offering in such jurisdictions. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Issue material is sent only to their valid e-mail address, and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Issue material is dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Investors can also access the Letter of Offer, and the Application Form from the websites of the Registrar to the Issue, our Company, BSE.

**NO OFFER IN THE UNITED STATES:** The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or any U.S. State Securities laws and may not be offered, sold, resold or otherwise transferred within the United States, except in a transaction exempt from the registration requirements of the securities act. The rights entitlements and equity shares referred to in the letter of offer are being offered in India, but not in the United States. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any equity shares or rights entitlements for sale in the United States or as a solicitation therein of an offer to buy any of the said securities. Accordingly, the letter of offer should not be forwarded to or transmitted in or into the United States at any time.

**LAST DATE FOR APPLICATION:** The last date for submission of the duly filled in the Application Form or a plain paper Application is October 30, 2026, i.e., Issue Closing Date. If the Application Form is not submitted with a SCS, uploaded with the Stock Exchanges and the Application Form is not blocked with the SCsB on or before the Issue Closing Date, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Issue Information - Basis of Allotment" on page 107 of the Letter of Offer.

Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

Please ensure that the Application Form and necessary details are filled in. In place of Application Number, Investors can mention the reference number of the email received from Registrar informing about their Right Entitlement or last eight digits of the demat account. Alternatively, SCsBs may mention their internal reference number in place of application number.

**LISTING:** The existing Equity Shares of our Company are listed on BSE Limited ("BSE") (the "Stock Exchange"). Our Company has received 'in-principle' approval from the BSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through the letter dated September 29, 2026. Our Company will also make applications to BSE to obtain trading approvals for the Rights Entitlements as required under the SEBI ICDR Master Circular. For the purpose of this Issue, the Designated Stock Exchange is BSE.

**DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by BSE Limited should not in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 69 of the Letter of Offer.

**AVAILABILITY OF ISSUE MATERIALS:** Pursuant to the requirements of the SEBI ICDR Regulations and other applicable laws, the Rights Entitlements will be credited to the demat account of the Eligible Equity Shareholders who are Equity Shareholders as on the Record Date, however, the Issue Materials will be sent dispatched only to such Eligible Equity Shareholders who have provided an Indian address to our Company and only such Eligible Equity Shareholders are permitted to participate in the Issue. The credit of Rights Entitlement does not constitute an offer, invitation to offer or solicitation for participation in the Issue, whether directly or indirectly, and only dispatch of the Issue Material shall constitute an offer, invitation of solicitation for participation in the Issue in accordance with the terms of the Issue Material. Further, receipt of the Issue Materials (including by way of electronic means) will not constitute an offer, invitation to or solicitation by anyone in (i) the United States or (ii) any jurisdiction or in any circumstances in which such an offer, invitation or solicitation is unlawful or not authorized or to any person to whom it is unlawful to make such an offer, invitation or solicitation. In those circumstances, the Letter of Offer and any other Issue Materials must be treated as sent for information only and should not be acted upon for subscription to Rights Equity Shares and should not be copied or redistributed, in part or full. Accordingly, persons receiving a copy of the Issue Materials should not distribute or send the Issue Materials in or into any jurisdiction where to do so, would or might contravene local securities laws or regulations, or would subject our Company or its affiliates to any filing or registration requirement (other than in India). If Issue Material is received by any person in any such jurisdiction or the United States, they must not seek to subscribe to the Rights Equity Shares. For more details, see "Restrictions on Purchases and Resales" beginning on page 101 of this Letter of Offer.

The Issue material will be sent dispatched only to the Eligible Equity Shareholders who have provided an Indian address to our Company. In case such Eligible Equity Shareholders have provided their valid e-mail address, this Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their valid e-mail address, Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Further, the Letter of Offer will be sent/ dispatched to the Eligible Equity Shareholders who have provided their Indian address and who have made a request in this regard.

Investors can access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe to the Rights Equity Shares under applicable laws) on the websites of:

- Our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)
- The Registrar at [www.purvashare.com](http://www.purvashare.com)
- The Stock Exchanges at [www.bseindia.com](http://www.bseindia.com)

To update the respective Indian addresses/e-mail addresses/phone or mobile numbers in the records maintained by the Registrar or by our Company, in case shares held in physical mode or contact with their Depository participant in case shares held in demat mode, Eligible Equity Shareholders should visit [www.purvashare.com](http://www.purvashare.com)

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e. [www.purvashare.com](http://www.purvashare.com)) by entering their DP ID and Client ID or folio number (for Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date). The link for the same shall also be available on the website of our Company at [www.continentalcontrol.in](http://www.continentalcontrol.in)

Further, our Company will undertake all adequate steps to reach out the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible. For risk factors and other details please refer to the Letter of Offer.

If you have queries or grievances in connection with the Rights Issue, you may contact the Registrar to the issue at details given below with copy to Company Secretary at [compliance@continentalcontrol.in](mailto:compliance@continentalcontrol.in)

| REGISTRAR TO THE ISSUE                                                                |                                                                                                                                                                                                                                                                                                                                 |
|---------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|  | <b>Purva Share Registry (India) Private Limited</b><br>Tel No. : 022-41343264 / 49614132<br>Email : <a href="mailto:newissue@purvashare.com">newissue@purvashare.com</a><br>Contact Person : Deepali Ganekar<br>Website : <a href="http://www.purvashare.com">www.purvashare.com</a><br>SEBI Registration Number : INR000001112 |

Investors may contact the Registrar to the Issue or our Company Secretary and Compliance Officer for any pre-Issue or post- Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCsB, giving full details such as name, address of the Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCsB where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip. For details on the ASBA process, see "Issue Information" beginning on page 72 of the Letter of Offer.

Applicant, contact number(s), e-mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCsBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "Issue Information" at page 72 of the Letter of Offer.

**For Continental Controls Limited**  
**On behalf of the Board of Directors**

Sd/-  
**Anushree Tekrival**  
Company Secretary and Compliance Officer

Date : 17th October, 2026  
Place : Thane

... continued from previous page.

**AVAILABILITY OF THE RHP:** Investors are advised to refer to the RHP and the section titled "**Risk Factors**" beginning on page 25 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM, Unistone Capital Private Limited, at [www.unistonecapital.com](http://www.unistonecapital.com), the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively, and the website of the Company at [www.blspolymers.com](http://www.blspolymers.com).

**AVAILABILITY OF THE ABRIDGED PROSPECTUS:** A copy of the Abridged Prospectus shall be available on the websites of the Company, the BRLM and the Registrar to the Issue at [www.blspolymers.com](http://www.blspolymers.com), [www.unistonecapital.com](http://www.unistonecapital.com) and [www.kfintech.com](http://www.kfintech.com), respectively.

**AVAILABILITY OF BID CUM APPLICATION FORMS:** Bid cum Application Forms can be obtained from the Registered Office of the Company, BLS

Polymers Limited (Tel.: +91 114 352 6312); BRLM – Unistone Capital Private Limited (Tel.: +91 22 4604 6494); Syndicate Member – L F C Securities Private Limited (Tel.: 022-35006999 / +91 8291002988); and at the select locations of the Sub-Syndicate Members (as given below), Registered Brokers, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of NSE ([www.nseindia.com](http://www.nseindia.com)) and BSE ([www.bseindia.com](http://www.bseindia.com)) and at all the Designated Branches of SCsBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

**BANKERS TO THE ISSUE – ESCROW COLLECTION BANK, REFUND BANK, PUBLIC ISSUE ACCOUNT BANK AND SPONSOR BANK:** ICICI Bank Limited

**UPI:** UPI Bidders can also Bid through the UPI Mechanism.

**For BLS POLYMERS LIMITED**  
**On Behalf of the Board of Directors**

Sd/-  
**Neha Kumar Sunit**  
Company Secretary and Compliance Officer

**DISCLAIMER : BLS POLYMERS LIMITED** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the RHP dated October 17, 2026 with the Registrar of Companies, National Capital Territory of Delhi-II, at Central Delhi ("RoC"). The RHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the BRLM at [www.unistonecapital.com](http://www.unistonecapital.com), the website of the Company at [www.blspolymers.com](http://www.blspolymers.com) and the websites of the Stock Exchanges at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to the same, kindly refer "**Risk Factors**" beginning on page 25 of the RHP. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the information included in the RHP filed by the Company with the RoC, SEBI and the Stock Exchanges.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws of the United States and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales occur.

